



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE**

Original Application No.05/2023 (WZ)

Sagardeep Sirsaikar

.... APPLICANT

v/s

Goa Coastal Zone Management Authority  
& Ors.

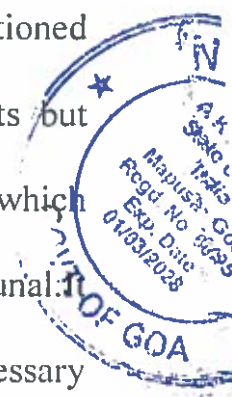
..... RESPONDENTS

**PRELIMINARY REPLY ON BEHALF OF RESPONDENTS NO.2**  
**TO 5.**

**MAY IT PLEASE YOUR LORDSHIPS.**

1. I state that I am Respondent No.2 (“answering respondent”) and I have perused the contents of the captioned Original Application and understood the contents thereof and filling the present Affidavit-in-reply in response thereto. I say that I am the authorised signatory of the answering Respondent and conversant with the facts in the present matter.
  
2. The answering Respondent denies all and singular the contents of the Original Application under reply and no part thereof be deemed admitted for the lack of a specific traverse.

3. It is stated that we are filling the present affidavit in reply for the limited purposes of opposing grant of any interim relief sought for by the Applicant and that the answering Respondent reserves its right to file its detailed reply to the Original Application and to deal with the contents of the same in seriatim.
4. At the outset, these Respondents submit that the captioned application is filed, not only without ascertaining true facts but infact seeks relief on the basis material suppression of facts, which appears to be deliberate attempt to mislead this Hon'ble Tribunal. It is pertinent to note that Respondents have obtained all necessary permissions including permission/approval from Goa Coastal Zone Management Authority (Respondent no.1) in respect of the subject matters structures and the activity of Respondent No.5 is being carried out after complying with all requisite provisions of law and/or after having obtained all the relevant permissions and approvals. Surprisingly, the Applicant/Complainant in his complaint has alleged that the structures constructed are in violation of the Goa Coastal Zone Management Authority permissions inasmuch as while the permissions are for the construction of temporary structure primarily of wooden material and restricted to only ground floor, the



Respondent have carried out the construction of permanent structure of ground plus one floor using concrete. In this context it is stated that for the purpose of carrying construction the Respondent no.1 has approved the Plans submitted by Respondents and construction is being carried out in strictly in accordance with the approved plans. The constructions are interms of permissions granted and in accordance with approved plans. All the 8 structures and 1 shack are in consonance with the approval granted and more particularly in accordance with the plan approved by the GCZMA. Further, all structure are of temporary nature as mandated by the approvals granted. It is specially denied that the structures are ground floor and any RCC is involved in the said structure.

5. It is stated that respondents have erected the temporary structures only after obtaining permission/Approvals granted by the authority i.e Respondent No.1 herein and the temporary structures are in accordance with permissions. Further, allegations made in this application that these Respondents have constructed permanent multi storey structure of Ground plus One floor using RCC Concrete retaining wall, drainages, Staircase and construction of road in no development zone and within the CRZ are denied as

baseless and without merit in as much as these Respondents have obtained all permissions as required and mandated under the law which are annexed to this reply.

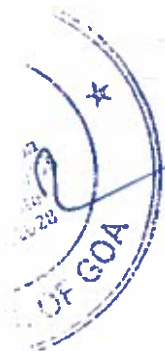
6. The answering respondent states that there exist a landed property known as "OZARAN" bearing Survey no.213/5 and 6 of village Anjuna within the Panchayat jurisdiction of village Panchayat of Anjuna- Caisua herein after referred to as the Said Properties.
7. It is stated that the Said Properties are owned and possessed by the Respondent no.3 and accordingly his name figures in the survey records of Form I & XIV and as such have been carrying out business of shack traditionally since time immemorial. That the Respondent no.2 is the attorney for Respondent no.3.
8. The Respondent no.3 vide its letter dated 4/04/2018 had applied for Permission/Approval for erection of temporary wooden Shack & Huts in the Property bearing Survey No. 213/5 of Village Anjuna, Bardez Goa in terms of CRZ Notification, 2011 as amended. The Respondent No. 1 pleased to consider the application and vide its Correspondence bearing Ref no. GCZMA/N/Shack-Hut-Cott-



Tent/17-18/73/756 dated 31/05/2019 was pleased to grant permissions/Approvals to the Respondent No.2.

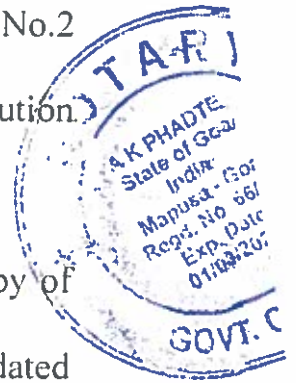
Annexed thereto and Marked as **Annexure A** is the Copy of the Correspondence bearing Ref no. GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/756 dated 31/05/2019.

9. The Respondent No.1 had issued the Said Permission/Approvals subject to condition that the Applicant shall take all requisite environmental safeguards to ensure that there would be not be any environmental degradation in this area , Further the traditional access, rights of way, easement shall not be blocked by the Applicant. The Said Permission/ Approval also mandated that the proposed temporary seasonal structure should be made of wooden material and as per the recommendations of Beach Carrying Capacity report. The Respondent No. 1 has also laid a condition that Regular site inspections shall be carried by the team comprising of Experts Members of Respondent No.1 and or other Authorities/ Departments to ensure compliance of conditions of the Said Permissions/Approvals and in accordance of the Said condition the Respondent No.1 has also carried out various inspection during the setting upto of the said temporary structures in the Said Properties



and has found no deviations and or violation being done by the Respondents No. 2 to 5. It is pertinent to state that the Said Permissions of were granted upon following due process and procedure in as much as the said proposal of the Respondent No.2 was also placed before the 183<sup>rd</sup> Meeting of the Respondent No.1 dated 31/8/2018. The Said Committee of Respondent No.1 in the said meeting recommended issuing NOC upon the Respondent No.2 submitting the Consent to establishment from Goa State Pollution Control Board.

Annexed thereto and Marked as **Annexure B** is the Copy of the minutes of 183<sup>rd</sup> Meeting of the Respondent No.1 dated 31/8/2018.



10. The Respondent No.2 Applied for and obtained the Consent to Operate from the Goa State Pollution Control Board and the same was granted vide its Correspondence bearing No. 12/2022-PCB/1214374/G0009396 dated 23/08/2022. The said Consent to operate is presently valid upto 31/05/2024.

Annexed thereto and Marked as **Annexure C** is the Copy of Consent to Operate bearing No. 12/2022-

PCB/1214374/G0009396 dated 23/08/2022 issued by the Goa State Pollution Control Board.

11. The Respondent no.2 has also obtained requisite No Objection Certificate (Provisional) from the Office of Village Panchayat Anjuna Caisua bearing Ref No. Anj-Cai/ 2022-23/599 dated 25/02/2022 for starting the business of Temporary wooden Shacks and Huts within the Property bearing Survey Nos. 213/5 of Village Anjuna and the same Provisional N.O.C. valid upto 31<sup>st</sup> March,2023.



Annexed thereto and Marked as **Annexure D** is the Copy of No Objection Certificate (Provisional) from the Office of Village Panchayat Anjuna Caisua bearing Ref No. Anj-Cai/ 2022-23/599 dated 25/02/2022.

12. The Respondent No.2 has also obtained Requisite approvals from the Department of Tourism, Government of Goa bearing No. Pvi/Shack/2022-23/SHAN000115 dated 6<sup>th</sup> February, 2023 on the bases of the approvals of the GCZMA ( Respondent No.1 ) bearing No. GCZMANSHACKHUTcott tent/-17 dated 01-Nov-2021. The

Department of Tourism has also issued Registration Certificate for Private Shack for the present Tourist season 01-Oct-2022 to 31-May-2023.

Annexed thereto and Marked as **Annexure E** is the Copy of Registration Certificate) bearing No. GCZMANSACKHUTcott tent/-17 dated 01-Nov-2021, issued by the Department of Tourism, Government of Goa dated 06-Feb-2023.



13. The Respondent No.2 has also obtained Occasional License for Retail sale of Liquor for stall in connection with public entertainment of temporary nature and such other public gathering, from the Department of Excise Government of Goa bearing License No. OCC/PVT/13, dated 11/10/2022, in the name of "ROMEO LANE VagatorOzran" under survey No. 213/5 situated at ozarant, Vagator, Bardez Goa. The Said Occasional License is valid for a period 11/10/2022 to 31/05/2023.

Annexed thereto and Marked as **Annexure F** is the Copy of Occasional License for Retail sale of Liquor, issued by the

Department of Excise Government of Goa bearing License No. OCC/PVT/13 dated 11/10/2022.

14. The Respondent No.2 has also obtained No Objection Certificate from Directorate of Fire and Emergency Services North Goa Panaji, Goa bearing File No. DFES/SFOMAP/2022/1 dated 04/10/2022, inter alia certifying that the in-built fire protection arrangements are in working condition, and that there is not objection from fire Safety point of view to renew the No Objection certificate for the Said premises for running Temporary Shack in the Said Property. Further the said Certificate is valid upto 12.09.2023.

Annexed thereto and Marked as **Annexure G** is the Copy of No Objection Certificate issued by the Department of Fire and Emergency Services bearing File No. DFES/SFOMAP/2022/1 dated 04/10/2022.

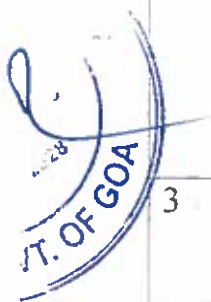
15. The answering Respondent states that the Applicant herein has deliberately suppressed material facts and deliberately attempted to attribute illegalities to the answering respondent, which alleged illegalities, have not been committed by the answering respondent and/or related to the answering respondent. Such

allegations are made with the sole intention of creating prejudices against the answering respondent and with an attempt to mislead this Hon'ble Tribunal. It is pertinent to note that the Appellant has repeatedly in the captioned Original Application attributed certain illegal construction of permanent nature in said property, to the answering respondents and alleged that the said permanent construction have been carried out by the answering Respondent when infact there is permanent construction accrued out as alleged by the Applicant. Further, the respondent No.1 has regularly conducted necessary inspection of the Said Property as every stage of the setting up of the Said Temporary structures. It is stated that the present Application filed by the Applicant with all oblique motives and extraneous consideration to harass the Respondents who are locals and carrying on the tradition business of shack in the Village of Anjuna, Bardez Goa.



16. The answering respondents states that all necessary approvals have been obtained for the construction as well as carrying commercial activities, which are tabulated herein below:-

SR NO	DATE	PERMISSION/APPROVAL	AUTHORITY
1	31/05/2019	GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/756, in accordance with the decision of the respondent No.1 taken at its 183 <sup>rd</sup> Meeting on 31.08.2018.	Goa Coastal Zone Management Authority.
2	23/08/2022	Consent to operate dated 23/08/2022 bearing reference No. 12/2022-PCB/1214374/G0009396.	Goa State Pollution Control Board.
3	25/05/2022	No Objection Certificate (Provisional) Anj-Cai/2022-23/599.	Office of Village Panchayat Anjuna-Caisua.
4	06-Feb-2023	Registration Certificate from Department of Tourism, Government of Goa, bearing No. GCZMANSACKHUTcott tent/-17.	Department of Tourism, Government of Goa.
5	11/10/2022	Excise License No. OCC/PVT/13.	Department of Excise.Government of Goa.
6	04/10/2022	No Objection Certificate from Department of Fire and Emergency Services	Department of Fire and Emergency



	File	No.	Services.
	DFES/SFOMAP/2022/1.		
7.	Stay Order of the Additional Director of Panchayat North Goa at Panaji, Goa.		

From the aforesaid table it is clear that the construction and activities of the respondents are legitimate activity being carried out in total compliance with all applicable provisions of law.

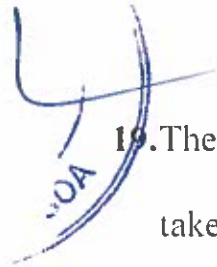


#### PARA WISE RESPONSE.

17. Contents of para No.1 are matter of records.

18. The Contents of Para 2 are denied as false that there is any illegal construction of Restaurant cum Club in the name of Rome lane-A unit being run by Being Life Hospitality Pvt. Ltd “carried out by Respondent No.2 to 5 consisting of permanent Multi-Story structure of ground plus one floor using RCC concrete retaining wall, drainages, RCC staircases and construction of road on Vagator beach in Survey Nos. 213/5 and 213/6 of village Anjuna, Bardez Goa. It is also denied that the Alleged construction is in blatant violation of the Coastal Regulation Zone Notification, 2011 as sited

by the Applicant in this para. The answering Respondent has placed on record all statutory permission and approvals granted by the Statutory Authorities including the Respondent No.1 in support of its claim that Said structures are temporary in nature and upon following all the terms and conditions, direction and the norms of the CRZ regulations as such the alleged claim of illegal activities of the Applicants is baseless and without any merit.



19. The answering Respondent disputes the veracity of the pictures taken in as much as the pictures taken are deceptive to only project that setup of the Temporary Structure is in violation of the CRZ Regulation whereas this Respondent has taken outmost care and caution in setting up of the said temporary structures without causing any loss and or damage to the environment.

20. The contents of Para 3 are as a matter of records.

21. The contents of Para 4 it is denied as false that the GCZMA granted approval to the revised plan of the answering Respondent No.2 in suppression earlier approval dated 31/05/2019 and the Applicant is put to strict proof thereof. It is stated that the Respondent craves

leave to refer and rely upon the approvals dated 31/05/2021 and 1/12/2021 at later stage.

22. The contents of Para 5 are as a matter of record.

23. The contents of Para 6 are denied as false and the Applicants are put to strict proof thereof. It is further stated that the allegation leveled in the Said complaints are baseless and without any cogent evidence on record.




24. The Contents of Para 7 are denied as false and it is further stated that the Respondent no.1 has conducted site inspection in the second week of March, 2023 and the answering respondents are awaiting the inspection report. The Answering Respondents further crave leave to refer and rely upon the Said inspection report and also to deal with the finding therein by filling appropriate rejoinder/ additional affidavit to that effect.

25. The Contents of Para 8 are denied as false and it is further stated that the alleged illegal Construction of concrete wall, illegal drain, illegal temporary structures shack, restaurant below with permanent

plinth and illegal culvert in the Said property is disputed and the Applicant is put to strict proof thereof. It is further stated that the Said demolition Orders are stayed by the Appellate authority. The answering Respondent crave leave to refer and rely and produce the Stay are Order of the Village Panchayat by the Appellate Authority at later stage.

26. The contents of Para 9 are as a matter of record.



27. The contents of Para 10, 10.1 and 10.2 are denied as false and baseless that this answering Respondent has carried out any permanent multi storey structure of ground plus one floor using RCC concrete retaining wall, drainages, staircases and construction of road in the Said property which is in alleged violation of CRZ Notification, 2011. It is further stated that there exist no road as alleged by the Applicant in the Said property however there existed a tradition pathways which leads to a cross and the same is being worshiped by the local Christian community since time immemorial and the answering respondent was also directed by all the statutory authorities to retain and keep the said pathway unobstructed. It is

further stated that the Said pathways is neither constructed nor maintained by this Answering Respondent.

28. The Contents of Para 10.3, 10.4 and 10.5 of the Application to the extent of the conditions of the GCZMA transcribed are part of record however this Respondent disputes as false that they have carried out any construction in violation to the said conditions of the Said condition do the GCZMA approvals/ Permission. It is further stated that the Said property does not belong to Comunidad de Anjuna as alleged by the Applicant and the Applicant is put to strict proof thereof.



29. The Contents of Para 10.6, 10.7 and 10.8 are irrelevant and are denied as false and the same are out of context with regards to the facts at hand in the present Application.

30. The Contents of Para 11 and 12 are denied as false and the Applicant is put to strict proof thereof.

31. In respect of Para No. 13 and 14 are denied and the allegations made in the complaint were completely baseless and without any merit,

which fact was established during the inspection carried out by the GCZMA and this Respondent awaits the inspection report from the Respondent No.1. The answering Respondent states that the Applicant should not be permitted to further his personal agenda to harass the answering Respondents in the name of protection of environment and purported claims of environment degradation.

32. It is stated that the Applicant has made out *prima facie* case so as to obtain any Interim Order as to staying of any commercial activity in the Restaurant cum Club in the name of "Romeo Lane-A unit of Being life Hospitality Pvt. Ltd. Carried out the by the Respondent No. 2, 3 and 5 at Property bearing Survey Nos. 215/5, 213/6 and 206/1 of village Anjuna, Goa. It is pertinent to mention that entire pleading and allegation of alleged illegality is only attributed to Survey Nos. 213/5 and 213/6 of village Anjuna and there is not mention of Survey No. 206/1 of village Anjuna, however it is denied that these Respondents have carried out any activity in the property bearing Survey No. 206/1 of village Anjuna.

33. In the above conspectus, the Applicant is not entitled for any relief as prayed for in the captioned appeal and the appeal is liable to be dismissed.

20/03/2023

Panaji-Goa.

*Robert F. Coutinho*

Respondent No.2

*A. Santos*

Respondent No.3



*[Signature]*

Respondent No.5

*@phadte*

Advocate for Respondent Nos.

2, 3 and 5.

### VERIFICATION

I, Mr. Robert Felicio Coutinho, son of Antonio Coutinho, Major of age, Indian National, Resident of House No548, CoutinVaddo, Anjuna, Bardez, North Goa, Pin -403509 do hereby state that the contents of Para 1 to 31 in forgoing paragraphs of this reply are true to the knowledge and or based on records available with the

answering Respondent and remaining Paras namely 32 and 33, are as per legal advice, which I believe to be true. I say that I have discussed this reply with Respondent No.3 and 5 and they have approved the contents stated hereinbove.

Place: Panaji Goa

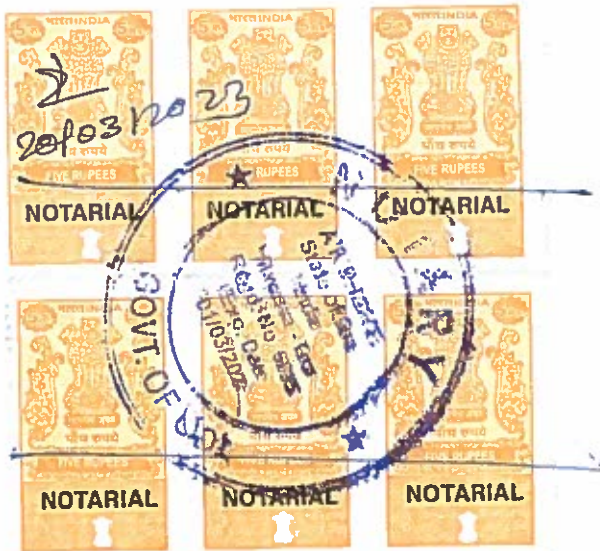
Date: 20/03/2023

*Robert.F. Coutinho*  
DEPONENT



*Aphadla*

ADVOCATE FOR RESPONDENT NO.2, 3 AND 5.



Executed before me which I attested

*A.K. Phadke*  
A. K. Phadke  
Notary of Margosa  
Office No. 17, First Floor, El-Capitan Center,  
Margosa, Bardez, Goa.  
(State of Goa India)  
Reg. No. 1811/2023

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# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)  
1<sup>st</sup> Floor, Pandit Deendayal Upadhyay Bhavan, Pundalik Nagar, Porvorim-Goa.

Website: [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

ANNEXURE A

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/756

Dated: 31/05/2019

To,

✓ Mr. Robert F. Coutinho  
H.No. 548, Vagator, Anjuna  
Bardez-Goa.

**Sub:** Permission/Approval for erection of temporary wooden Shack & Huts in the property bearing Survey No. 213/5 of Anjuna Village, Bardez Taluka in terms of CRZ Notification, 2011 as amended.

**Ref:** 1. Your application no. nil dated 04/04/2018.  
2. CRZ Notification, 2011 as amended from time to time.

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 183<sup>rd</sup> GCZMA Meeting held on 31/08/2018 in accordance with the provisions of the clause 8 (v) (3) (iii) of CRZ Notification 2011 (as amended from time to time) for CRZ of Goa issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of temporary Shack & Huts for a total built up area of 591.64 sq.mtrs made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 213/5 of Anjuna Village, Bardez Taluka, Goa subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance

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8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesaid condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder , authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.

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17. Separate bins for different types of solid wastes( source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.
27. The applicant shall submit a revised plan for an area not exceeding 591.64 Sq.mtrs. within three weeks from date of receipt of this permission to the Authority.

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28. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*Yours faithfully,*



(Ravi Jha, IAS)

Member Secretary (GCZMA)

Encl: As above

Copy to:

1. Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, (North Goa)Collectorate building, Panaji-Goa .... for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, 1<sup>st</sup> floor, Dempo Tower, Patto Panaji Goa..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Bardez), Mapusa- Goa.... for information
7. The Secretary, Village Panchayat of Anjuna-Caisua, Bardez Taluka ....for information and necessary action.
8. S.A to upload on website.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/17-18/73 / 14 & 4 Date: 01/11/2021  
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To,  
✓ Robert Coutinho  
H.No.548, Vagator, Anjuna,  
Bardez Goa.

Subj: Revised plan for erection of temporary wooden cottages and wooden  
shack in Sy.no.2135 at Anjuna Village, Bardez Taluka.

Ref: 1) This Authority Approval No. GCZMA/N/Shack-Hut-Cott-Tent/17-  
18-73-756 dated 31.05/2019

2) Your request letter dated 26/10/2021.

Sir

Your previous letter No. GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/756 dated  
31.05/2019 approval has been granted to Robert Coutinho, H.No.548, Vagator, Anjuna,  
Bardez for erection of temporary wooden cottages and wooden shack in  
Sy.no.2135 at Anjuna Village, Bardez Taluka. Further you have requested to approve the  
revised plan.

It is informed that the Goa Coastal Zone Management Authority (GCZMA) has  
already approved your proposal for erection of temporary structures. Hence, this Office  
has no objection to the said plan.

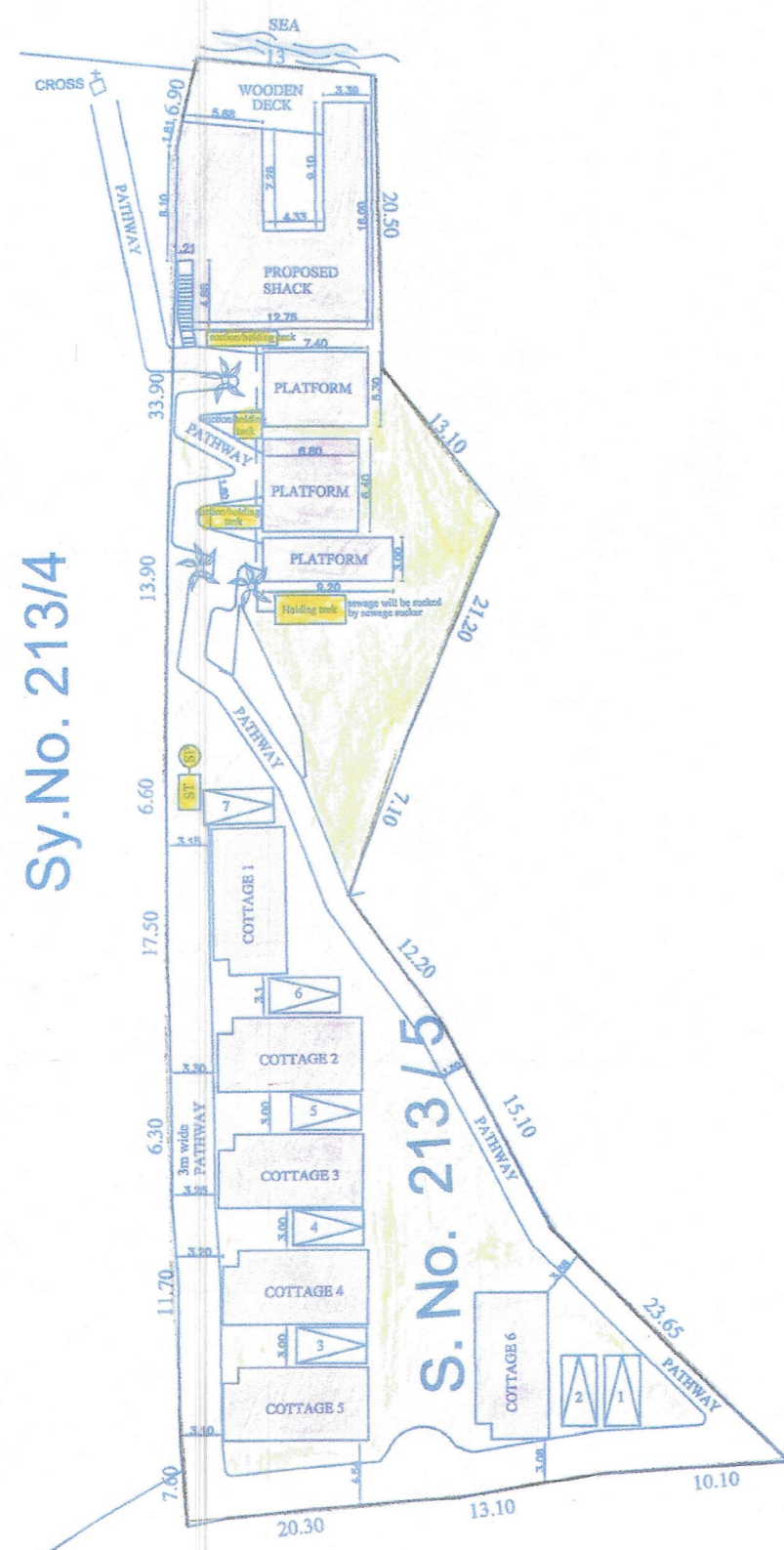
The terms and conditions earlier plan dated 31.05/2019. All other terms and  
conditions, attached herewith, remain unchanged.

Yours faithfully,

(Dashurath M. Redkar).  
Member Secretary GCZMA

Encl: As above

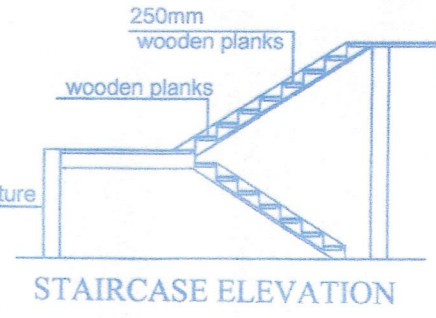
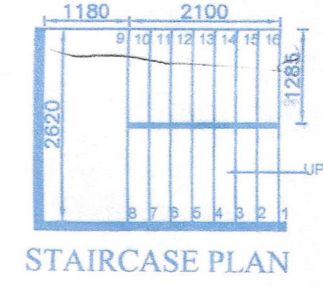
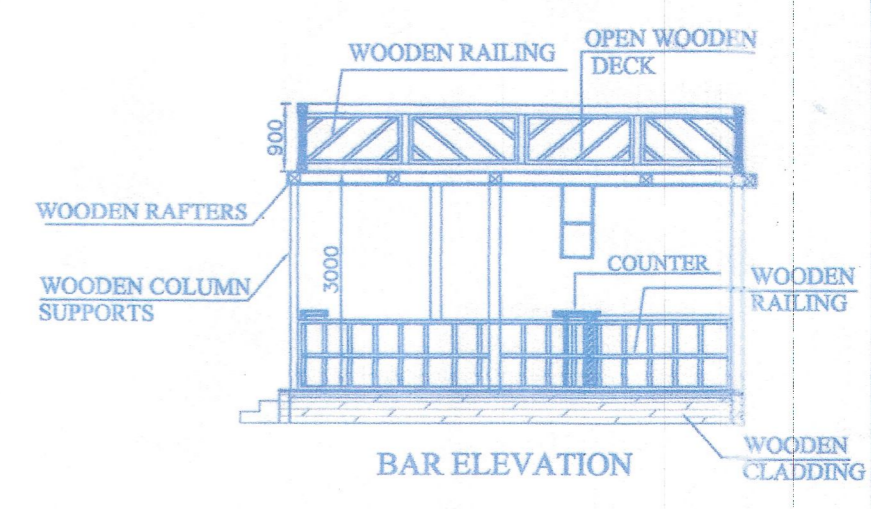
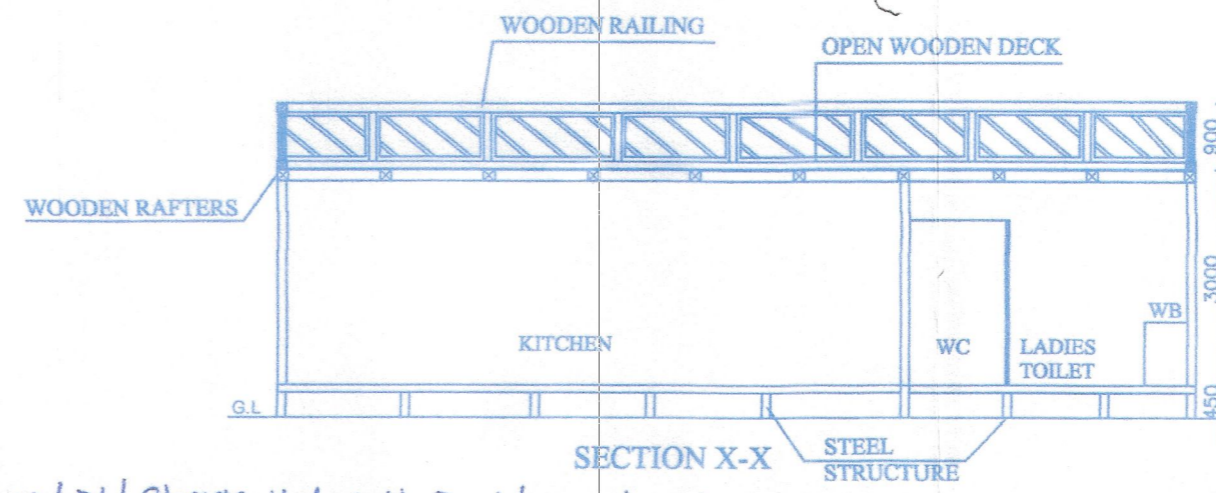
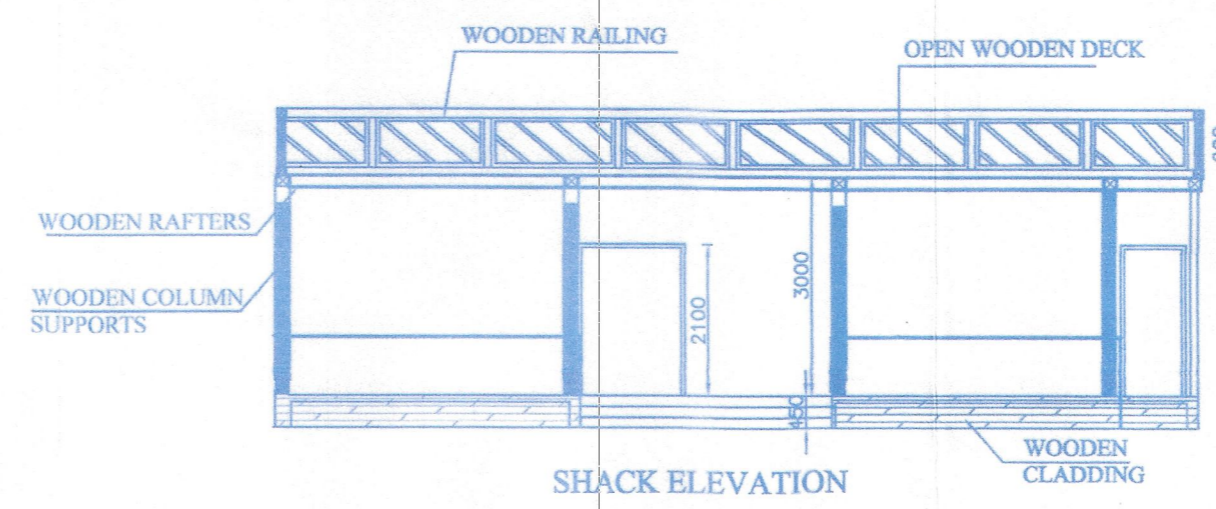
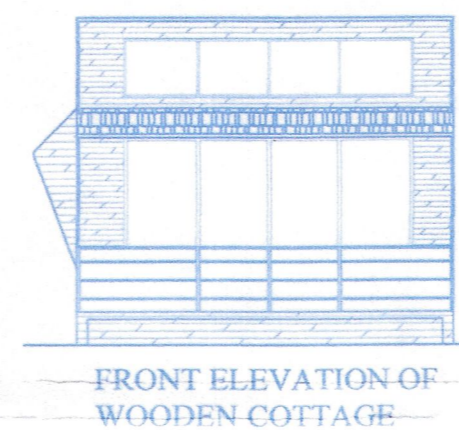
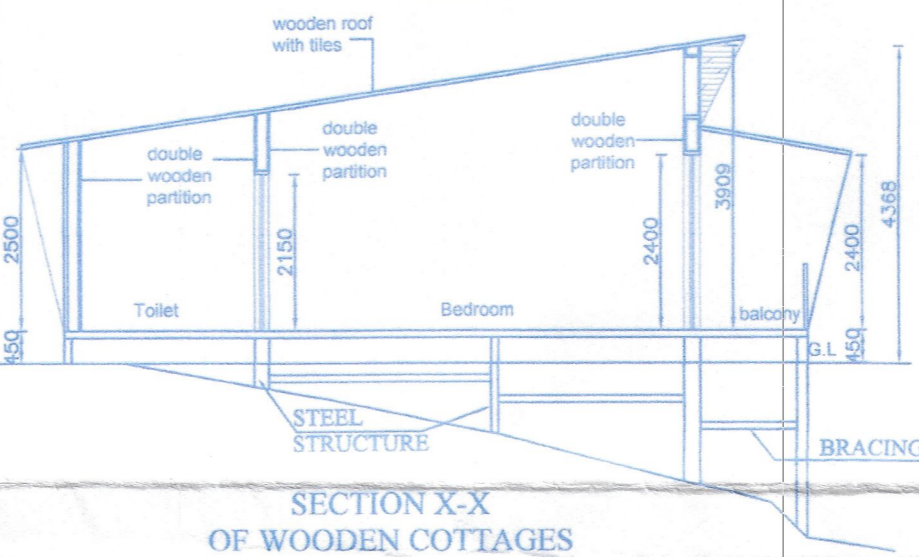
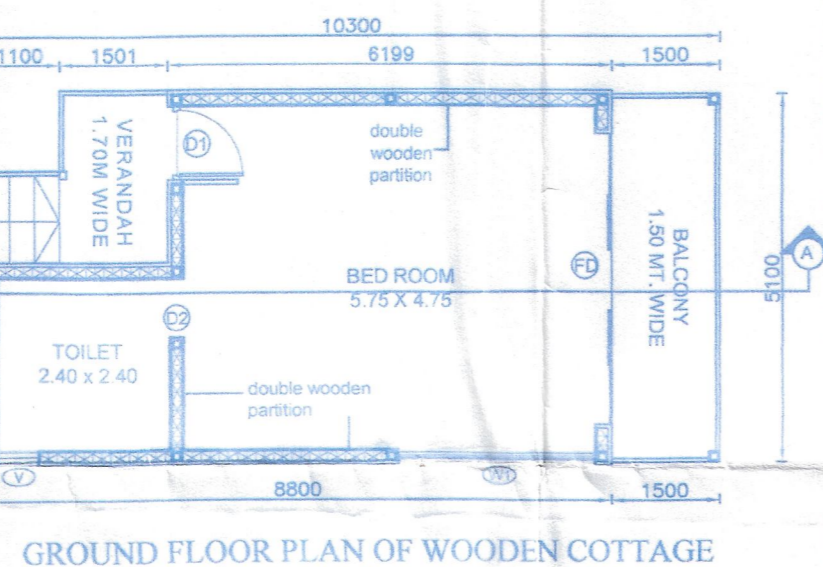
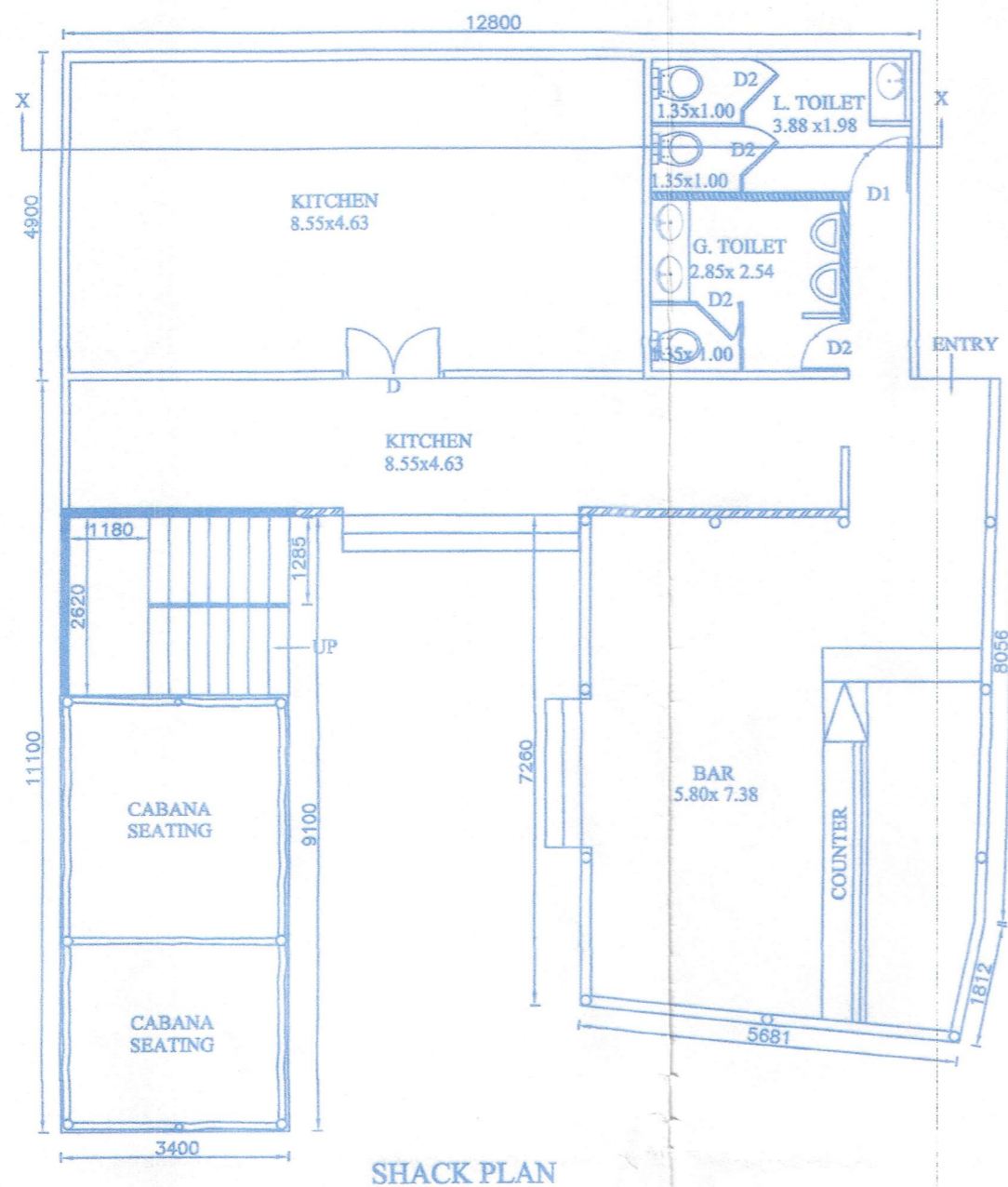
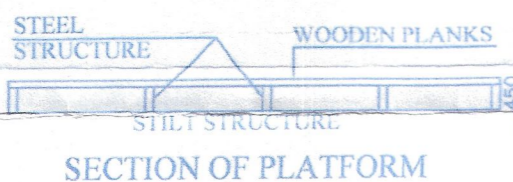
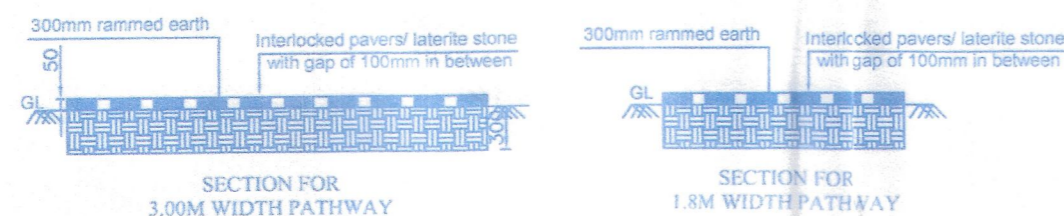
Sy.No. 213/4



S. No. 213/5

Sy.No. 213/6

SITE PLAN  
scale- 1:500



Schedule of Opening For Shack

Type	Width	Height
D	1.50	2.10
D1	0.90	2.10
D2	0.75	2.10

Schedule of Opening For Cottages

Type	Width	Height
D1	1.00	2.15
D2	0.80	2.15
FD	4.00	2.15
W1	2.80	1.25
V	0.80	0.80

AREA STATEMENT

SR. NO	DESCRIPTION	AREA
1	TOTAL AREA OF THE PLOT	2200 SQ.M
2	PROP. COVERED AREA OF SHACK	170.28 SQ.M
3	PROP. COVERED AREA OF PLATFORMS	110.34 SQ.M
4	PROP. COVERED AREA OF COTTAGES (52.35x6)	314.10 SQ.M
5	TOTAL COVERED AREA CONSUMED (27.03 %)	594.72 SQ.M
6	COVERED AREA PERMISSIBLE (33%)	726 SQ.M
7	PROP. FLOOR AREA OF SHACK	170.28 SQ.M
8	PROP. FLOOR AREA OF COTTAGES (52.35x6)	314.10 SQ.M
9	F.A.R CONSUMED (22%)	484.38 SQ.M
10	F.A.R PERMISSIBLE (33%)	726 SQ.M



No. GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/1484  
dt. 01/12/2021

OWNERS SIGN:  
*Robert F. Coutinho*

ENGINEERS SIGN:  
*ROHAN B. DHAVJEKAR*  
R.C.C. Structural Consultant, Chartered Engineer & Approved Valuer  
Dhanlaxmi Nagar, Bhatulem, Panaji, Goa.  
Mob: 9890933584 Email: rohanbdhavjekar@gmail.com  
REGISTRATIONS: T.C.P REG No- ERJ013/2011  
C.C.P REG No- CCPIENG/08/2014  
PWD REG No- PWD/Engr./896/2007

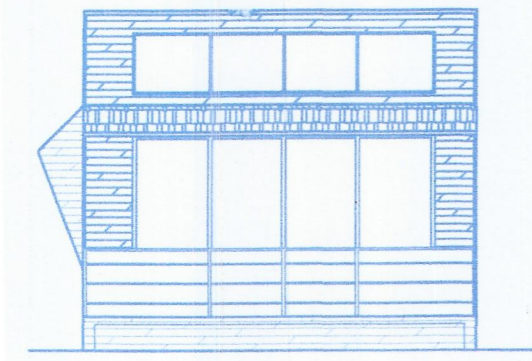
EARLIER APPROVAL REF NO:  
GCZMA/N/Shack-Hut-Cott-Tent/17-18/73/756  
dated:31/05/2019

TITLE: ARCHITECTURAL DRAWING	Mr. ROHAN B DHAVJEKAR Structural & Chartered Engineer
SHEET NO.: 01	SCALE: N.T.S
DESIGN BY: DHANADA	DRAWN BY: ANKITA
REVISION:	CHECKED BY:
DRAWING NO.: RBD/DRN/23/2020-21	DATE:

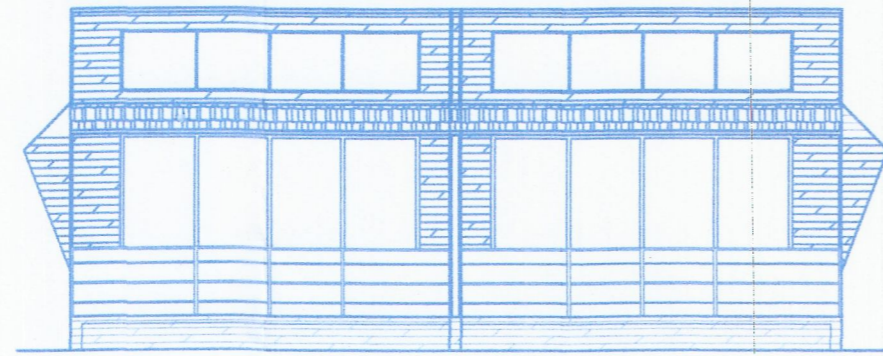
Mapusa office: Shop no. B1, St. Anthonys Apts, Feira Alta, Mapusa Goa- 403507  
Mobile No.-9890933584

RBD GROUP  
"WE BUILD"

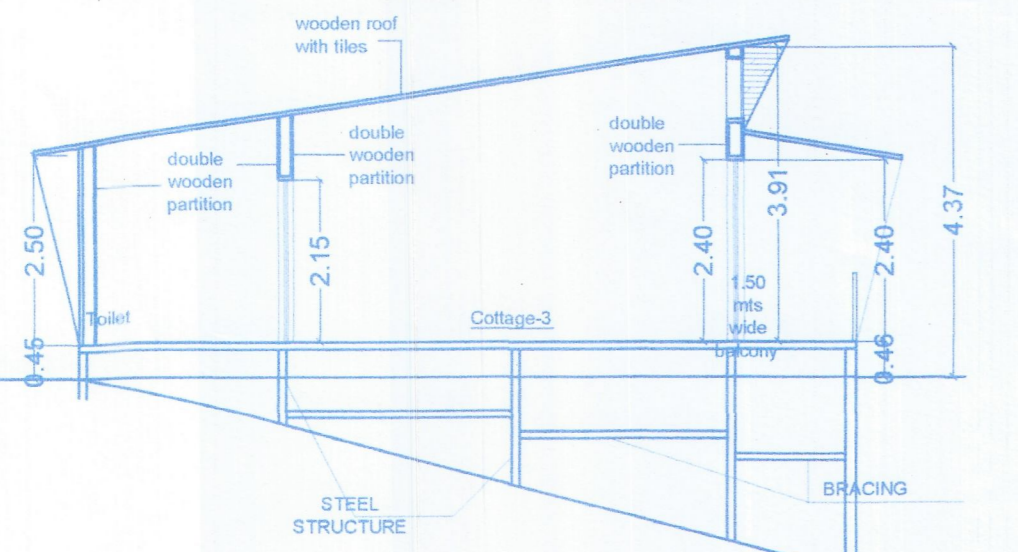
PROJECT :  
REVISED PROPOSED CONSTRUCTION OF TEMPORARY WOODEN COTTAGES AND WOODEN SHACK ON S.NO.213/5 AT ANJUNA VILLAGE, BARDEZ TALUKA, NORTH GOA, GOA FOR ROBERT F. COUTINHO



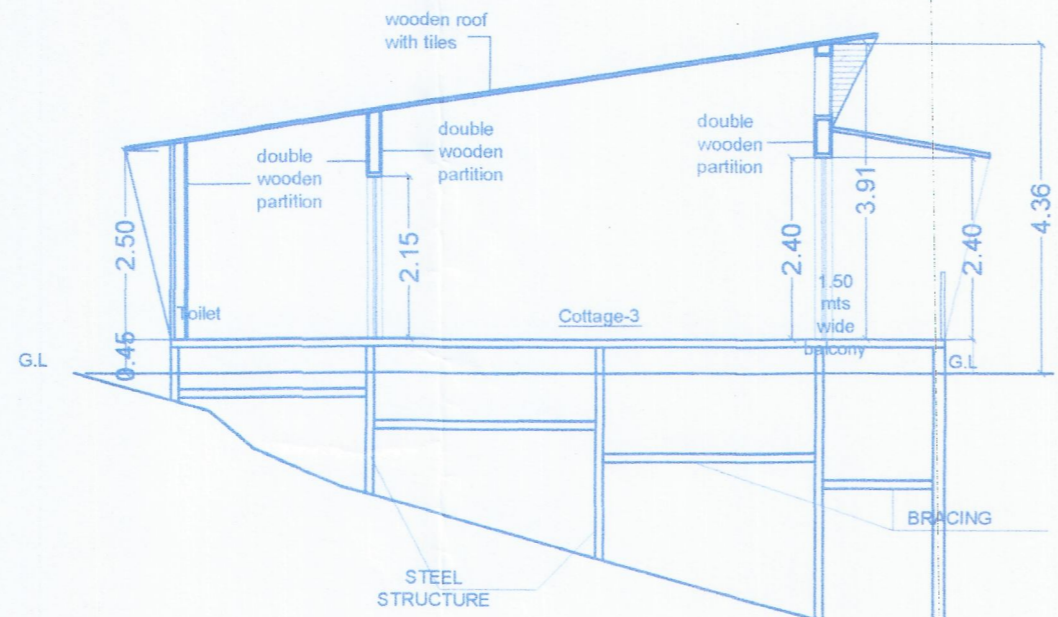
FRONT ELEVATION OF COTTAGE TYPE - A  
(SCALE:1:100)



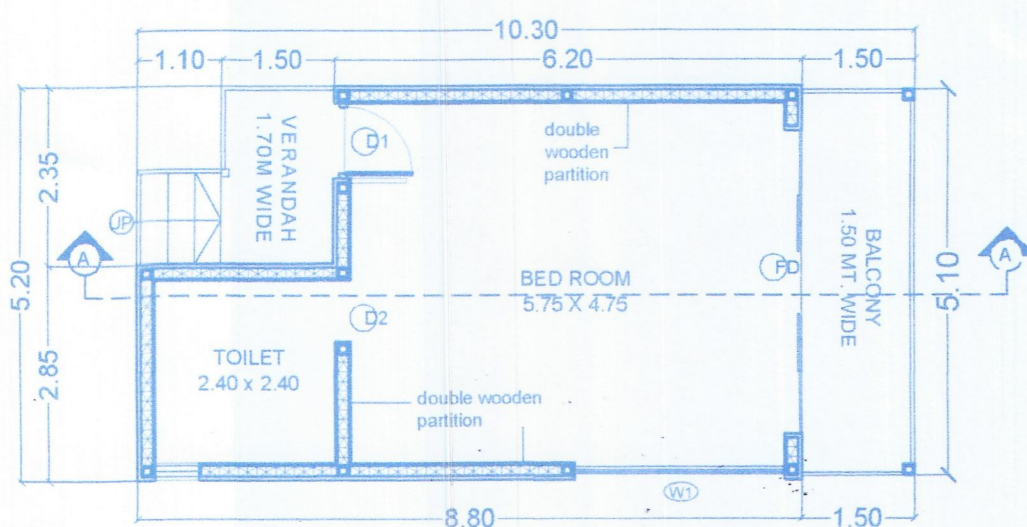
FRONT ELEVATION OF COTTAGE TYPE - B  
(SCALE:1:100)



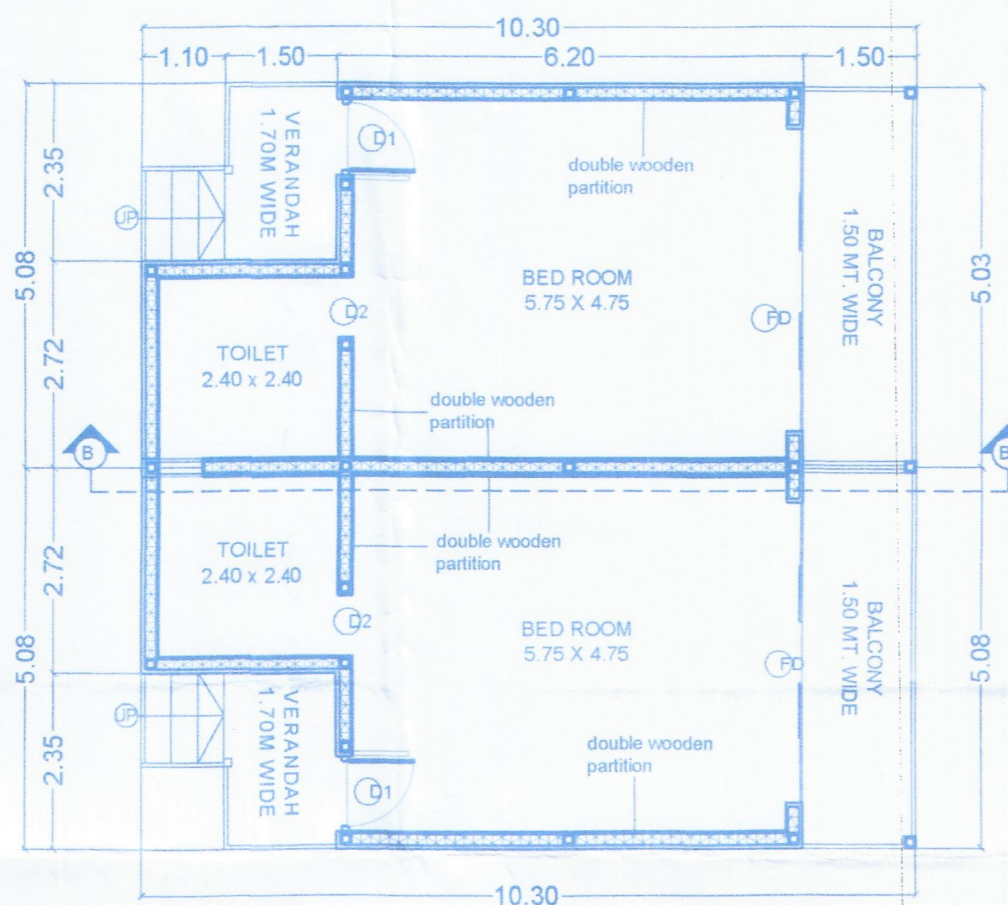
SECTION-AA OF COTTAGE TYPE - A  
(SCALE:1:100)



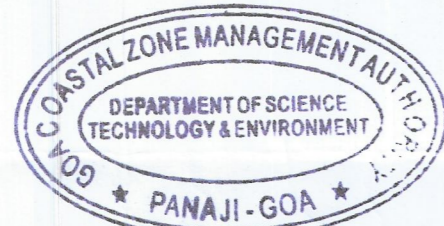
SECTION-BB OF COTTAGE TYPE - B  
(SCALE:1:100)



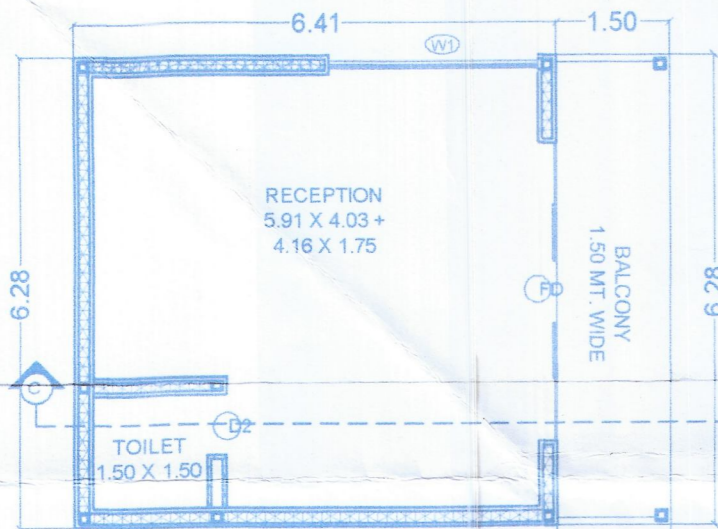
GROUND FLOOR PLAN OF WOODEN COTTAGE TYPE - A  
(SCALE:1:100)



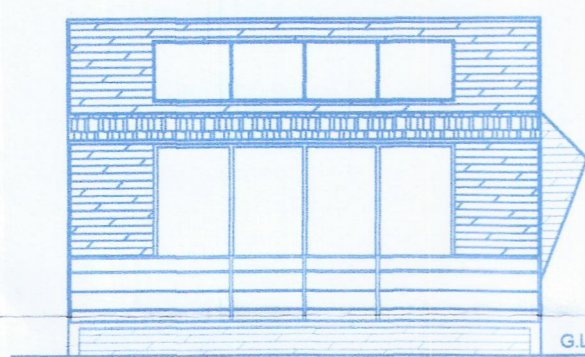
GROUND FLOOR PLAN OF WOODEN COTTAGE TYPE - B  
(SCALE:1:100)



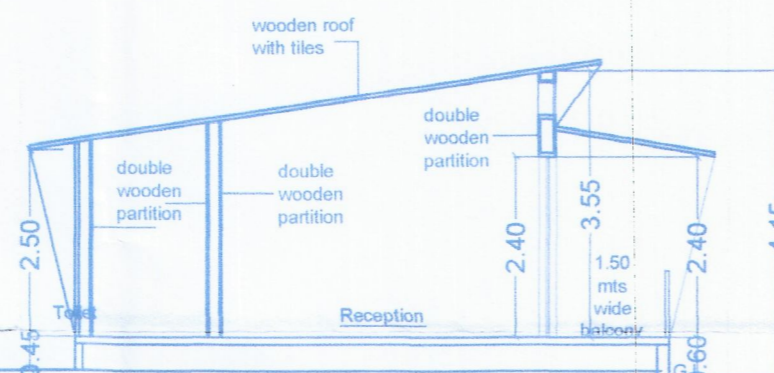
No. GZCZMA/N/Shack-Hut-Cott-Tent/20-21/86/2101  
dt.16/12/2022



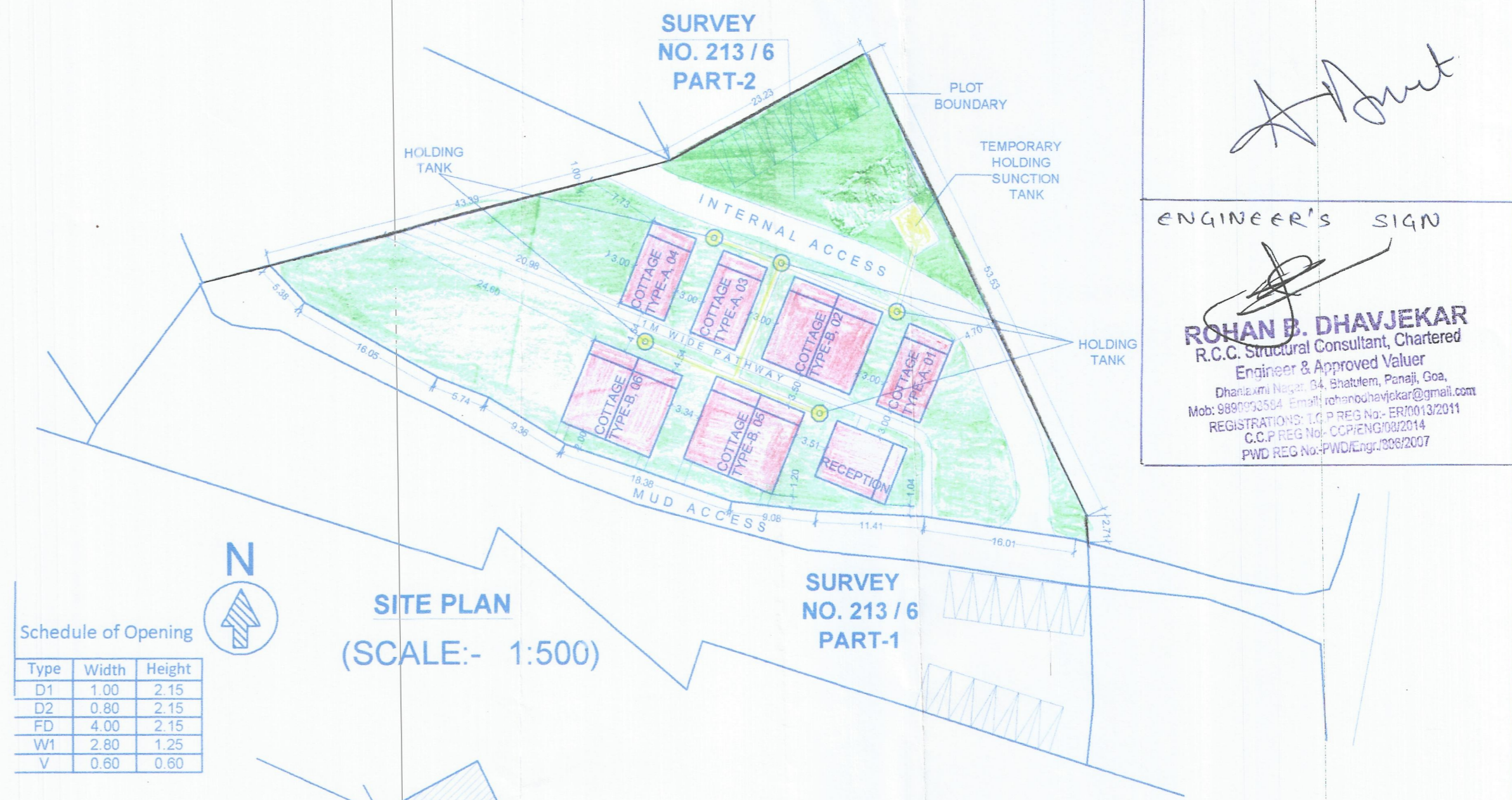
GROUND FLOOR PLAN OF WOODEN RECEPTION  
(SCALE:1:100)



FRONT ELEVATION OF RECEPTION  
(SCALE:1:100)



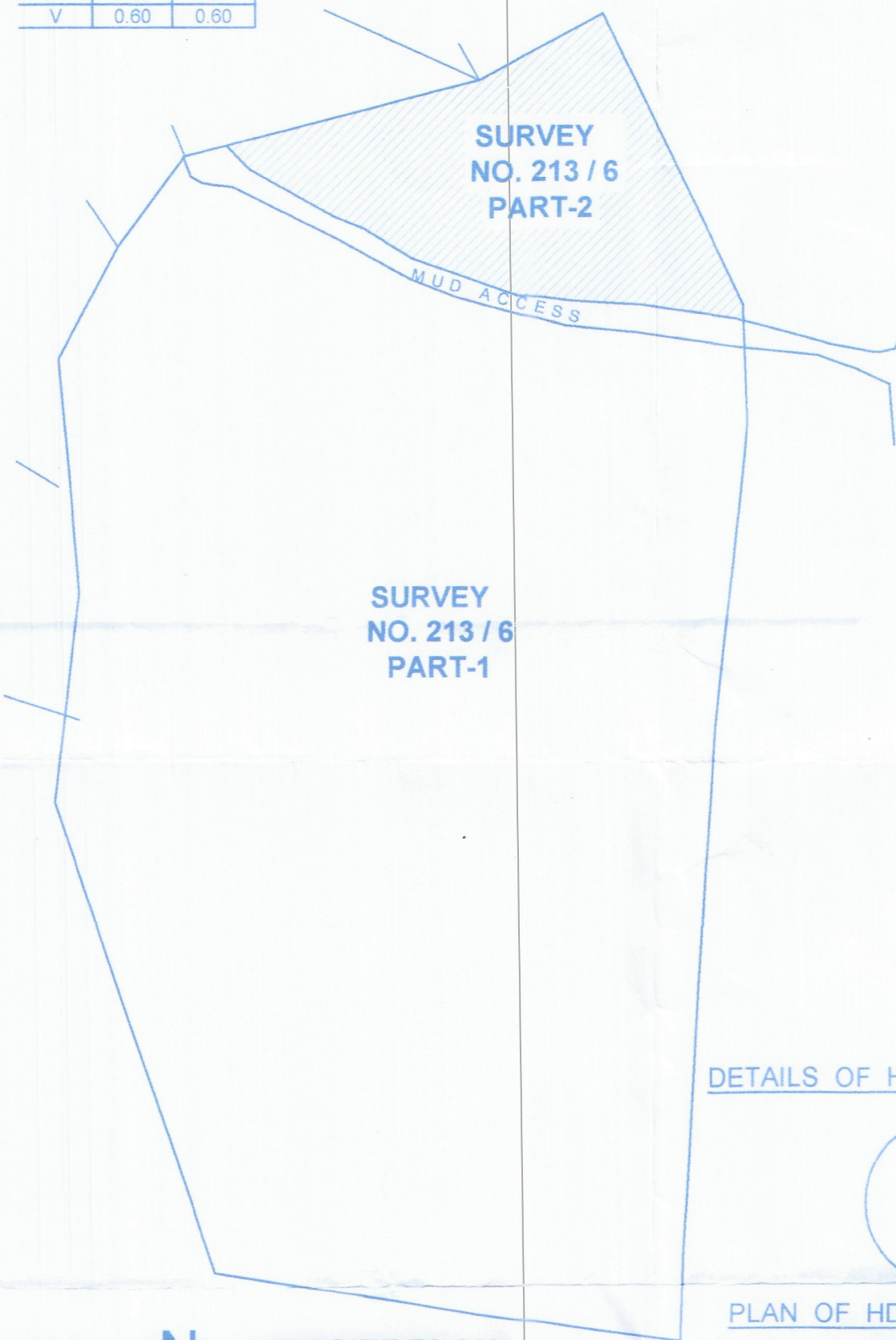
SECTION-CC OF RECEPTION  
(SCALE:1:100)



SITE PLAN  
(SCALE:- 1:500)

Schedule of Opening

Type	Width	Height
D1	1.00	2.15
D2	0.80	2.15
FD	4.00	2.15
W1	2.80	1.25
V	0.60	0.60



KEY SITE PLAN  
(SCALE:- 1:1000)

OWNER'S SIGN

*Antonio Salvador Custodio de Britto*

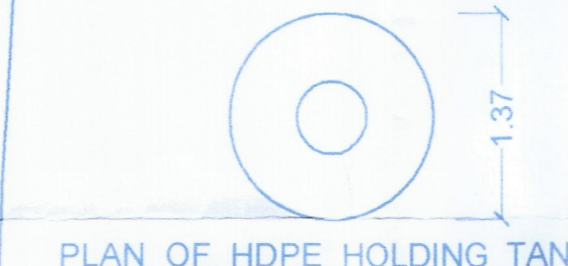
ENGINEER'S SIGN

**ROHAN B. DHAVJEKAR**  
R.C.C. Structural Consultant, Chartered Engineer & Approved Valuer  
Dhanalaxmi Nagar, Bhatulem, Panaji, Goa.  
Mob: 9890993584 Email: rohanb@dhavjekar@gmail.com  
REGISTRATIONS: L.P. REG No.: ER/1013/2011  
C.C.P. REG No.: CCI/ENG/1002/2014  
P.W.D. REG No.: PWD/ENR/2082/2007

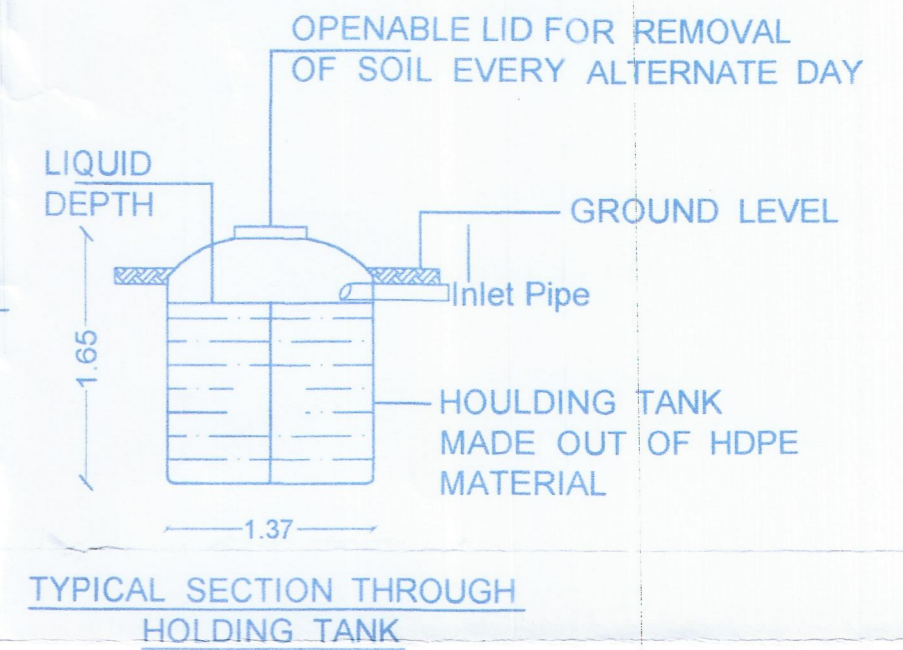
**Statement of Areas**

Total Area of Plot	19750.0 sq.m
Area of Plot (Part-2)	2192.00 sq.m
Covered Area Prop. Cottage Type - A ( 50.97 x3)	152.91 sq.m
Covered Area Prop. Cottage Type - B (99.37 x 3)	298.11 sq.m
Covered Area Prop. Reception	49.65 sq.m
Total Covered Area	500.67 sq.m
Coverage Consumed	22.84 %
Coverage Permissible	33.00 %
Floor Area Prop. Cottage Type - A ( 50.97 x 3)	152.91 sq.m
Floor Area Prop. Cottage Type - B (99.37 x 3)	298.11 sq.m
Floor Area Prop. Reception	49.65 sq.m
Total Floor Area	500.67 sq.m
F.A.R Consumed	22.84 %
F.A.R Permissible	33.00 %

DETAILS OF HDPE HOLDING TANK



PLAN OF HDPE HOLDING TANK



TYPICAL SECTION THROUGH HOLDING TANK

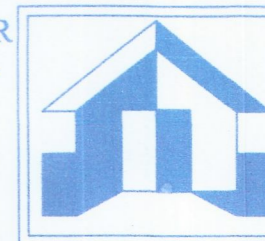
**PROJECT:**  
PROPOSED CONSTRUCTION OF TEMPORARY WOODEN COTTAGES ON PLOT BEARING SURVEY NO. 213, SUB DIV NO. 6 (PART) SITUATED AT ANJUNA VILLAGE OF BARDEZ TALUKA FOR MR. ANTONIO SALVADOR CUSTODIO DE BRITTO

TITLE: SUBMISSION DRAWING			
SHEET NO. :	SCALE : 1:100, 1:200, 1:500	DRAWN BY	CHECKED BY
REVISION :		VISHAKHA	ROHAN
DRAWING NO. :	RBD/DRN/11/2022-23	DATE :	20/12/2022

Mr. ROHAN B DHAVJEKAR  
Structural & Chartered Engineer

Panaji office :  
Shop no. B4, Dhanalaxmi Nagar, Bhatulem, Panaji Goa- 403001

E-mail- rohanbdhavjekar@gmail.com



RBD GROUP  
"WE BUILD"

B.E. Civil, M.I.E, F.I.V, ENGINEER(I.E.I)

Mapusa office :  
Shop no. B1, St. Anthonys Apts, Feira Alta, Mapusa Goa- 403507

Mobile No.-9890993584

**MINUTES OF THE 183<sup>rd</sup> MEETING OF THE GOA COASTAL ZONE MANAGEMENT  
AUTHORITY (GCZMA) HELD ON 31/08/2018 (TUESDAY) AT 3:30 P.M. IN THE  
CONFERENCE HALL, 2<sup>ND</sup> FLOOR, SECRETARIAT, PORVORIM – GOA.**

The 183<sup>rd</sup> meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment), on 31/08/2018 (Tuesday) at 3:30 p.m. in the conference hall, 2<sup>nd</sup> floor, Secretariat, Porvorim – Goa.

The following members were present for the meeting:

1. Secretary (Environment) / Chairman (GCZMA).
2. Representative on behalf of Director, Directorate of Panchayats, Government of Goa.
3. Representative on behalf of Director, Directorate of Fisheries Government of Goa.
4. Representative on behalf of Director, Directorate of Settlement & Land Records, Panaji, Goa.
5. Representative on behalf of Chief Engineer, Water Resources Department (WRD), Government of Goa.
6. Shri. Audhut J. Bhounsule, Expert Member (GCZMA).
7. Shri. SuhasGodse, Expert Member (GCZMA)
8. Shri. SrirangJambhale, Expert Member (GCZMA)
9. Dr.PrabhakarShirodkar Expert Member (GCZMA)
10. Member Secretary (GCZMA)

**Item No. 1:**

**Case No. 1.1**

**To discuss and decide on the complaint with regard to alleged illegal construction in the property bearing Sy. No. 136/4, 136/10, 136/13, 136/16 at Wadi, Candolim, Bardez - Goa and to comply with the Order dated 06/07/2017 passed by the Hon'ble NGT, Pune in Application No. 88/2016**

**Background:**08/06/2016: Letter received from Mr. Thomas Mathew for Mr. NandlalKhemka referring to the Show Cause Notice dated 19/05/2011 issued by the erstwhile GCZMA with regard to alleged illegal construction carried out in the property bearing Sy. No. 136/16 at Wadi, Candolim, Bardez – Goa.

Also, an Application bearing No. 88/2016 has been filed by Mr. NandlalKhemka before the Hon'ble NGT thereby challenging the alleged illegal construction in the property bearing Sy. No. 136/13 by Mr. HanumantKandolkar, Mr. Ramesh kandolkar and Mr. Deepak Kandolkar also, alleged illegal construction carried out in Sy No. 136/16 by Mr. Nitin SadanandKandolkar thereby causing encroachment in the private property of the Applicant, Mr. NandlalKhemka in Sy. No. 136/14 at Wadi, Candolim, Bardez – Goa leading to violation of ownership and proprietary rights of the Applicant.

Further the said matter was placed for discussion and deliberation during 166<sup>th</sup> GCZMA Meeting held on 27/12/2017, wherein the authority decided to carry out joint site inspection and survey along with surveyor of DSLR on 10/01/2018. However, the survey exercise could not be completed.

Subsequently, vide order dated 06/07/2018 the Hon'ble NGT interalia directed to carry out the survey and mapping work on 18/07/2018 and 19/07/2018. In this regard, the office of DSLR has vide letter dated 31/07/2018 received on 02/08/2018 have forwarded mapped survey plan.

The said matter was taken up for discussion and deliberation during 181<sup>st</sup> GCZMA meeting held on 14/08/2018 wherein the Complainant requested for adjournment in the matter as they had not received the DSLR plan. Authority directed the complainant as well as respondent to collect the necessary copies of any documents or plans from the office of the GCZMA and further decided to hear both the parties on 31/08/2018. Personal hearing notices were waived off to the complainants as well as the respondents.

**Proceeding:** The Complainant alongwith his advocate Wilson Braganza was present to defend his matter. Advocate Pankaj Verenkar appeared on behalf of respondents HanumantKandolkar, Deepak Kandolkar and Ramesh Kandolkar. Advocate Nitin Sawant appeared on behalf of respondent Nitin Kandolkar.

The complainant pointed out the plans depicting that the structures (A, B, C and D) as per DSLR plan dated 02/08/2018 are new and encroaching into property of the complainant. He further produced the photographs showing ongoing construction at site during mapping and site inspection. The complainant referred to letter dated 27/12/2016 and photographs annexed therein. The complainant referred to the photographs that 1<sup>st</sup> floor is completed by the respondent and 2<sup>nd</sup> floor construction is in progress. With respect to structure D the said structure is covered with Zinc sheet. The said structure is G+1 and used for commercial activity. The compound wall is encroaching property of the complainant and public road.

The advocate on behalf of respondent interalia submitted with respect to structures (A, B and C) structure C belongs to HanumantKandolkar and the said structure is pre-1991. The advocate referred to House tax certificate and village Panchayat letter. He further stated that no reconstruction has been carried out and admittedly repair of roof has been carried out without GCZMA permission. With respect to structure A and B belongs to Deepak Kandolkar and Ramesh Kandolkar referred to judgement passed by Hon'ble high Court of Bombay at Goa in favour of the respondent. The respondents placed reliance upon house tax receipts.

The authority noted that the existing structures in the Survey no.136/13 and 136/16 of village Candolim are in variance with structures shown in of DSLR plan. The

respondents were asked to explain this variance by way of approved plan or permission which the respondents couldn't explain the same.

**Decision:** The authority noted that pursuant to order dated 06/07/2018 a detailed mapping of structures is carried out by DSLR. The structures belonging to respondents are clearly identified with letters A, B, C, D respectively in the survey plan prepared by DSLR. The authority heard all the parties and perused all the documents on record filed by the complainant and individual respondent. The authority noted that the house tax receipts produced by the respondents cannot be construed as justification for extension, re-construction and construction of new floor on the existing structures done without necessary permission. The Authority resolved the following with regard to individual structures belonging to the respondents:

- A) With regard to structure A shown in the DSLR Plan belonging to Mr. Deepak Kandolkar in Syno.136/13 of village Candolim, the Authority observed that it is a new G+1 construction with ongoing construction with pillars for the second floor. The structure A is also having temporary cloth fencing extending in the Syno. 136/13 to syno.136/14 belonging to the complainant. The entire structure has been built in the CRZ III area without permission. The authority decided to order demolition for entire Structure A along with temporary cloth fencing and stair case as indentified in the DSLR plan.
- B) With regard to structure B belonging to Mr.Ramesh Kandolkar in syno.136/13 of village Candolim, the Authority observed that the structure on ground is different than structure marked on survey plan. Even considering the case that the structure may have been altered to its present case prior to 1991, it is beyond doubt there is ongoing construction on first floor. This ongoing construction is unauthorized and without permission from GCZMA. The authority decided to issue demolition order for first floor of structure B as identified in the DSLR plan.
- C) With regard to structure C belonging to Mr. Hanumant Kandolkar in syno.136/13 of village Candolim, the authority observed that it consists of main building which G+1 structure, temporary shed adjoining main building, stair case extending in Sy No. 136/14 belonging to the complainant, compound wall extending in Syno. 136/14 of village Candolim. The authority decided that the structure C is new construction which has been constructed illegally to its present form after 1991 without permission of GCZMA. The authority decided to issue order of demolition for entire G+1 structure marked as C in the DSLR plan along with stair case and compound wall.
- D) With regard to structure D belonging to Mr. Nitin Kandolkar in 136/16 of village Candolim, the authority observed that there exists at site a structure with Compound wall, stair case and temporary structures extending in Syno.136/14 of village Candolim belonging to complainant. Even considering the case that the structure may have been altered to its present state prior to 1991, it is beyond doubt that Compound wall, stair case, two temporary structures in Syn.136/16 and temporary structures extending from Syno.136/16 to Syno.136/14 has been constructed by respondent without any permission. The authority decided to issue order to demolish the Compound wall, stair case and temporary structures in Sy Nos 136/14 and 136/16 of village Candolim belonging to the respondent.

**Case No. 1.2**

**To discuss and decide on complaint by Mr. UlhasDiukar from Odxel, Taleigao, regarding Illegal Construction Carried out in Sy. No. 235/1 in No Development Zone (NDZ) of CRZ area of Taleigao Village, Tiswadi – Goa.**

**Background**

The GCZMA received a letter, dated 11/05/2018 from Adv. B. P. Natekar of M/s S. N. Joshi & Associates (Advocates and Public Notary), Panaji on behalf of his client Mr. UlhasDiukar from Odxel, Taleigao, Goa with regard to alleged illegal construction coming up in Sy. No. 235/1 within NDZ of CRZ area of Village Taleigao. He prayed that since the work is illegal, it should be stopped immediately. A site inspection was fixed to see the site and the ongoing construction therein, verify the CRZ zoning and the documents/permissions obtained by the alleged violator.

The matter was placed before the Authority during 182<sup>nd</sup> GCZMA Meeting held on 28/08/2018 for grant of personal hearing to the parties.

However at the outset advocate appeared on behalf of respondent sought additional time to argue on the matter. Accordingly the authority after detailed discussion and deliberation decided to grant adjournment to the respondent and the matter fixed for final hearing on 31/08/2018.

Accordingly the matter is placed before the Authority for grant of personal hearing to the parties.

**Proceeding:** Adv. SunandaSurlikar appeared on behalf of complainant to defend the matter. Advocate LaxmiSawant appeared on behalf respondent to defend his matter. The advocate on behalf of complainant pointed out photographs showing new foundation at site. Reiterated complaint filed before GCZMA. The advocate on behalf of respondent submitted that structure is old house; mud structure was being repaired by plastering. The foundation was laid down as the structure collapsed during repair. Application was made before the Authority for regularisation. Due to lack of knowledge the respondent could not apply for repair permission.

**Decision:** The authority noted that structure in question falls within No Development Zone (NDZ). It is a fact that no prior permission for such construction has been obtained from GCZMA by the respondent. This has been established by the site inspection report and also accepted by the Respondent. The authority perused the reply and documents filed by respondent. The operation of CRZ Notification 2011 mandates necessary N.O.C/permission from GCZMA for any construction/ repair /reconstruction to structures. The authority observed that respondent violator had obtained an N.O.C dated 23/02/2018 from village panchayat of Taleigao for minor repair of house. The authority directed that coastal panchayats in general and in this particular case, the village panchayat of Taleigao, should exercise caution while granting N.O.C/permission

for construction/ repair /reconstruction for structures within coastal belt. Such N.O.C for minor repairs is likely to be misused to circumvent the CRZ Notification 2011. The said N.O.C dated 23/02/2018 issued by concerned panchayat is otherwise also bad in law in as much as the structure which is subject matter of N.O.C lies in NDZ of river Zuari and the GCZMA is the competent authority to grant the necessary N.O.C/permission. Therefore, the authority decided to issue directions under Section 5 of the Environment Protection Act, 1986 to demolish the structure/plinth constructed by Mr.Cholu Dias alias Divkarin survey no. 235/1 of Taleigao Village.

**Case No. 1.3**

**To discuss and deliberate on alleged illegal development of plots in Property Bearing Sy. Nos. 275/1, 1-B and 1-C in Paddy Field at Morambi-O-Grande, Village Mercês, Tiswadi, Goa.**

**Background:** The office of GCZMA received various complaints, one from the Village Panchayat of Mercês, dated 29/03/2016, regarding alleged illegal development of plots in property bearing Sy. Nos. 275/1, 1-B and 1-C; second from Mr. Jose Oliveira from Mercês dated 06/04/2016 regarding the said illegal development. The third complaint was from Mr. SudeshKalangukar, President of Mercês Welfare Association dated 18/04/2017 with regard to alleged illegal conversion of land, filling of mud and construction of houses and also cutting of mangroves in property bearing Sy. Nos., 275/1, 257/1-B and 275/1-C, 274/1 and 274/2 of village Morambi-O-Grande, Tiswadi within CRZ area by Mr. JohnyFernandes and Mr. Shane Fernandes. A site inspection was therefore fixed to see the site, verify the CRZ zoning of the area, the constructions done and to take the stock of the situation. The said matter was placed for grant of hearing during 181<sup>st</sup> GCZMA meeting held on 14/08/2018. The authority after hearing both parties and considering written and oral submissions made by both the parties directed the respondent to file submissions, if any, to the office of GCZMA before 28/08/2018 with a copy of the same to the respondent. Accordingly, this office is in receipt of documents from Mr. JohnyFernandes and Mr. Shane Fernandes on 20/08/2018 like certificates issued by Village Panchayat, Mercês for repair and other works.

**Decision:** Authority took note of all the submissions made by both the parties. The inspection report has clearly established the fact that there is land reclamation and destruction of mangroves done by the respondent within the NDZ of Chimbél creek. Further, it is established that construction of poultry, slaughter house, big house, chawletc in the Sy. Nos. 275/1, 275/1A and 275/1C are within the NDZ area. The respondents have got no prior permission from GCZMA for any of the work. As it is no construction activity apart from those permitted as per CRZ Notification 2011, can be carried out in NDZ area. The documents submitted by the respondents are permissions from the village panchayat, Mercês who is not the competent authority to grant such permissions in the NDZ/CRZ area. Authority also took note of the prayers made by the complainants to ascertain the area of reclamation done by respondents through a survey

by DSLR. Therefore, Authority decided to issue demolition orders for all the structures present in the Sy. Nos. 275/1, 275/1A and 275/1C of Merces village with a direction to restore the land to its original condition. It further resolved to direct DSLR to conduct survey to ascertain the extent of land reclamation done by the respondent based on which further directions for restoration of the land reclaimed shall be issued.

**Case No. 1.4**

**To discuss and decided on a complaint received by this office from Merces Manch Welfare Association dated 11/07/2018 regarding dumping of garbage waste in the paddy field bearing survey no. 6/2 of village Morambi-O- Grande in Tiswadi Taluka.**

**Background:** This office is in receipt of a complaint from Merces Manch Welfare Association dated 11/07/2018 regarding dumping of garbage waste in the paddy field bearing survey no. 6/2 of village Morambi-O- Grande in Tiswadi Taluka against Mr. Augusto D'souza. Further Mr. Augusto Dsouza has cut mangroves and has started dumping debris and other hazardous waste which is low lying area and causing damage to the agriculturist and polluting rivulet connecting Mandovi river.

Further Goa State pollution control Board has already inspected the site and carried out pollution and chemical test on the soil and waste flowing in the rivulet and imposed fine of Rs. 25,000/- on the said tenant. In spite of that said tenant is again doing illegal dumping of waste in the low lying area.

**Decision:** The authority noted that in spite of imposing fine by the Goa state pollution control Board the said tenant is again doing illegal dumping of waste in the low lying area. The authority resolved to forward the complaint to Goa State Pollution Control Board to initiate necessary proceedings as per law against the alleged violator.

**Case No. 1.5**

**To decide and discuss on a Complaint against Illegal Construction by Destroying Mangroves in the Property bearing Sy. No. 89/1 of Merces, Tiswadi-Goa.**

**Background**

The Office of GCZMA received a complaint dated 25/06/2014 from Mrs. Sandhya Anil Hoble of Merces regarding illegal construction of house, garage, compound wall and a retaining wall in violation of CRZ Notification in the property bearing Sy. No. 89/1 of Village Merces, Tiswadi-Goa being carried out by Mr. KeshavRamchandraNaik from Merces.

Subsequently, based on the report of BDO, the GCZMA issued directions dated 28/11/2014 to the alleged violator, Mr. Keshav R. Naik to demolish the illegal structures, who challenged the said demolition order before the NGT, vide appeal bearing No. 42/2014. Hon'ble NGT vide order dated 23/12/2014 granted status quo and further ordered the appellant Mr. KeshavNaik to furnish an undertaking in the registry on the very

same day stating that if no relief is given by the competent authority before 26/01/2015, the wall will be demolished at the cost of the appellants.

Accordingly, Mr. KeshavNaik, vide letter dated 27/01/2015 brought to the notice of GCZMA that the Dy. Director of Panchayats before whom the enquiry in respect of the subject matter is pending is pleased to pass "Status Quo" order on Authority.

Whereas, the NGT, vide order dated 27/10/2017 disposed off the said appeal with no further direction in limine. Moreover, NGT after observing that the earlier order dated 28/11/2014 has not been set aside passed the direction that, "GCZMA shall implement the order dated 28/11/2014 after verifying at site with the help of DSLR whether the offending structures are falling within NDZ." Accordingly, a site inspection was carried out by the expert members of GCZMA and a detailed report has been submitted which is placed before the authority for deliberation and discussion.

**Decision:** The authority perused the Agenda note and site inspection report from the expert member and noted that the area is largely used by the respondent for agricultural/horticultural purpose, as various types of fruit bearing trees could be seen at site. Since the plot is not falling within CRZ area, the existing structures at site therefore are not falling within the CRZ area but they are outside the CRZ area. The Authority after detailed discussion and deliberation decided to direct the DSLR to map the structures in the said Survey No. through a survey to determine whether said structures falls in CRZ area.

## Item no.2

### Case No. 2.1

#### Recommendation / Permission for proposed development work of "Construction of Junaswada Footbridge at Mandrem Beach, Mandrem, Pernem – Goa" under Integrated Coastal Circuit Development in the property bearing Sy. No. 275/1, Mandrem, Pernem Taluka by the Goa Tourism Development Corporation Ltd.

**Background:** The Office of the GCZMA is in receipt of a project proposal submitted by the Goa Tourism Development Corporation Ltd. vide letter bearing No. W-103/PC/GTDC/2015-16/1162 dated 10/03/2016 seeking recommendation / permission of the GCZMA for proposed development work of "Construction of Junaswada Footbridge at Mandrem Beach, Mandrem, Pernem – Goa" under Integrated Coastal Circuit Development in the property bearing Sy. No. 275/1, Mandrem, Pernem – Goa. The GTDC has further stated that the proposed Construction of Junaswada Footbridge at Mandrem Beach is required in order to provide beach access for the tourists. Further, it is stated that M/s. Fourth Dimension Architects Pvt. Ltd. has been appointed by the GTDC as Project Management Consultant for the said project. The Form I & XIV

submitted with respect to the property bearing Sy. No. 275/1, Mandrem Village, Pernem shows Government of Goa as the owner of the said property.

During 177<sup>th</sup> GCZMA meeting held on 26/06/2018, the authority decided to submit the report to the Expert member for appraisal and comments.

Accordingly after detailed perusal and appraisal Expert members has given their comments as specified below:

1. Faunal study is restricted to avifauna alone, which is not primary significance, since; the piers of the bridge will be in the submerged substratum. Study of the benthic fauna and Flora of the site is lacking in the report.
2. Contour of the basin, substratum type, soil type (sand/clay/silt) is not discussed.

In view of the above the EIA report, being incomplete, needs to be resubmitted by the applicant.

**Decision:** The Authority took a note of the comments from the Expert member (GCZMA) and decided to direct the applicant to submit a fresh EIA report by incorporating above mentioned points as laid down by Expert member.

#### **Case No. 2.2**

#### **NOC/Permission for proposed reconstruction of existing ferry ramp at Keri on Keri- Terekhol ferry route by River Navigation Department, Betim.**

**Background:** The Office of the GCZMA was in receipt of an application seeking NOC/ Permission for proposed reconstruction of existing ferry ramp at Keri on Keri- Terekhol ferry route from the Office of River Navigation Department, Betim - Goa.

The application is supported by an Administrative approval for the work of "Urgent repairs of ferry ramp at Kerim in Pernem Taluka". The applicant had submitted the EIA report on 21.05.2018, which was discussed during 177<sup>th</sup> GCZMA meeting 26/06/2018, the authority decided to submit the report to the Expert member for appraisal and comments.

Accordingly after detailed perusal and appraisal Expert members has given their comments as specified below:

1. *Faunal study is Comprehensive.*
2. *Mitigation measures need modification since this EIA study has been done for the earlier proposed bridge.*
3. *Now the proposal is of ferry ramp which involves near shore piling.*
4. *The report needs to be resubmitted with specific purpose of construction of ferry ramp.*

**Decision:** The Authority took a note of the comments from the Expert member (GCZMA) and decided to direct the applicant to submit a fresh EIA report.

### **Case No. 2.3**

**To decide on a Proposed Construction of Retaining Walls and Drainages at Val-Aframant and Dhawalkhajan and the Construction of a Culvert at Dhawalkhajan in V.P. Agonda, Canacona, Goa.**

#### **Background**

In Agonda, a stretch of about 60m of the road leading to Val-Aframant is damaged and 49m of road is collapsed due to flooding. This requires construction of a retaining wall and a concrete gutter for the flow of water. The said 60m stretch of road also needs to be asphalted for improvement. Besides this, the 1.5 km of the road leading to Dhawalkhajan is collapsed on one side near the nulla, rendering danger to the residential houses nearby.

**Decision:** The members perused the agenda note, inspection report of the Expert Members and noted that as per the CRZ regulation, no construction is permissible within the NDZ area, except for certain purposes like bridge / culvert construction, retaining wall, etc after studying the impact of the activity on the environment. Authority after detailed discussion and deliberation decided to direct the applicant to submit rapid EIA report for proposed construction of Retaining Walls and Drainages at Val-Aframant and Dhawalkhajan and the construction of a culvert at Dhawalkhajan in V.P. Agonda, Canacona, Goa.

### **Case No. 2.4**

**To discuss and decide on the applications received for erection of Temporary seasonal structures such as Shacks/Huts/Tents/ structures in CRZ area in the Private Properties.**

**Background:** The CRZ Notification 2011 provides for clause 8(V) 3 (iii) (*Goa specific provision*) for erection of purely temporary and seasonal structures customarily put up between the months of September to May. The GCZMA is the competent authority to grant permissions to such structures as envisaged in the Notification. An application bearing no. 03/2014 filed by Aleixo Pereira before the Hon'ble NGT, Pune (WZ) inter alia sought to challenge the legality and propriety of the Tourism policy for erection of temporary seasonal structures, beach, shacks, huts 2013-2016 (shack policy) more specifically the Para C Terms and conditions for erection of temporary structures in private properties. The application was disposed off by Hon'ble NGT vide order dated

17/12/2014 with a direction to GCZMA to study and assess the carrying capacity of different beaches in the state of Goa. Accordingly, Beach Carrying Capacity Report was prepared and submitted by National Centre for Sustainable Coastal Management (NCSCM) in respect of the beaches of Goa pertaining to erection of Temporary Seasonal structures in the CRZ area.

Now, GCZMA is in receipt of proposals for erection of temporary seasonal structures such as Shacks / Huts / Tents during the year 2017-18 from various project proponents / Applicants in the private properties at various locations in the State of Goa. All these applications were discussed in 160<sup>th</sup>, 161<sup>st</sup>, 162<sup>nd</sup>, 163<sup>rd</sup>, 167<sup>th</sup>, 168<sup>th</sup> GCZMA meeting respectively. The Authority in its 168<sup>th</sup> GCZMA meeting held on 24/01/2018 decided not to consider applications of applicants who have already built or were in the process of building Shacks / Huts / Tents during the inspections by the expert member of GCZMA. Further, the authority decided to direct such applicants who have already built or were in the process of erecting such Shacks / Huts / Tents to remove/dismantle the structures and submit compliance for further consideration. In case such applicants who had already built or were in the process of building such Shacks / Huts / Tents during inspection by this Authority failed to remove/dismantle such structures and report compliance. The concerned Deputy Collector/S.D.O to be directed to remove/ dismantle such structures by 15<sup>th</sup> March 2018 and recover the cost incurred from such applicants as land revenue and submit a compliance report to this Authority. Further, the authority had granted personal hearing to the applicants in its 171<sup>st</sup> GCZMA meeting held on 10/04/2018, wherein the Authority after hearing the applicants directed them to dismantle the structures and submit a compliance report. Accordingly, the applicants have dismantled the structures like Shacks / Huts / Tents and submitted the compliance report to the authority. The compliance reports were taken into consideration and all the applications were scrutinised and examined as per Beach Carrying capacity Report. The same is placed before the Authority for decision.

The said matter was deliberated during 179<sup>th</sup> GCZMA meeting held on 19/07/2018. Accordingly site inspections are conducted by Expert member (GCZMA) along with DSLR officials and submitted detailed reports which were placed before the Authority for deliberation and decision.

**Decision:**The Authority perused the list of proposals recommended by the expert members for grant of permission for erection of temporary seasonal structures in (Anjuna, Calangute, Candolim, Paliem, Querim) beach stretches in North Goa and (Benaulim, Cavelossim/Mobor, Cola, Nagarcem-Palolem, Varca, Velsao) beach stretches in South Goa including the areas recommended for respective applications based on the decision of the Authority in its 179<sup>th</sup> GCZMA meeting held on 19/07/2018. After detailed discussion and due deliberations, the Authority decided to grant provisional permissions for erection of temporary seasonal structures in North Goa and South Goa is provided in the table annexed below as **(Annexure I and II)** respectively

for the period of 5 years or the lease period whichever is less subject to compliance of the CRZ Notification 2011 by imposing the following general and specific conditions:

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforestated conditions.
8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforestated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent.

- lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
  14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
  15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
  16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.
  17. Separate bins for different types of solid wastes( source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non-biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.
  18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
  19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
  20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
  21. All the structures shall be of ground floor in nature.
  22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
  23. You should not barricade the proposed site.
  24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.

25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.
27. The applicant shall submit a revised plan for an area not exceeding the approved built up area within 3 weeks from the date of permission to the Authority.

#### **ADDITIONAL AGENDA ITEMS**

##### **Case No. 2.5**

**To discuss and deliberate upon order dated 10/08/2018 in Appeal no.61/2017 and Appeal no.62/2018 filed by SagardeepSirsaiakar and AudumberSirsaiakar.**

##### **A. Brief Background of the matter pertaining to illegal construction of house in Sy.No.25/6(part) of village Assaqao, Bardez-Goa**

- i. The Office of the Goa Coastal Zone Management Authority(hereinafter referred to as 'the GCZMA' in short) was earlier in receipt of a complaint letter dated 12/01/2015 from Mr. Rajan Ghate interalia stating that permission dated 27/12/2009 granted by the GCZMA for repair/renovation of existing structure/house to Mr.Audumber Sirsaikar has expired. Further stated that Mr. Audumber Sirsaikar is likely to start construction hence requested to withdraw/revoke the said approval or stop work.
- ii. The matter was again placed for further hearing in the 164<sup>th</sup> meeting held on 29/11/2017. The proceeding held in the said 164<sup>th</sup> meeting held on 29/11/2017 can be seen as follows:- The Complainant Mr. Kashinath shetye appeared in person also another complainant Shri. Rajan Ghate appeared in person and submitted ownership documents nobody appeared on behalf of Respondent however complainant informed the authority that NGT directed the respondent to remain present before Authority for personal hearing and respondent also agreed to be present before the Authority however after giving opportunity to the respondent 2 times Respondent didn't appeared for the personal hearing before the Authority. The Authority in the 164<sup>th</sup> meeting held on 29/11/2017 decided to issue order to the respondent. Accordingly, a demolition order bearing no. GCZMA / N / ILLE / COMPL /15-16 / 99 / 1945 dated 28/03/2018.
- iii. It may be noted that earlier vide letter dated 29/01/2018 the respondent by violator had made representation to GCZMA interalia stating that the order dated 10/11/2017 passed by NGT, Pune was not communicated by their

- lawyer and further relied upon various documents in favour their case. In the said representation the respondent violator also sought one opportunity of personal hearing in the interest of justice and principles of natural justice.
- iv. In both the matters the demolition orders were challenged before the Hon'ble High Court of Bombay at Goa. The matter was disposed by the Hon'ble High Court of Bombay at Goa thereby granting liberty to petitioner to approach Hon'ble National Green Tribunal. The petitioners accordingly filed appeals bearing no. Appeal no.61/2018 & 62/2018 before Hon'ble NGT, New Delhi.
  - v. The Hon'ble NGT, New Delhi disposed off the both appeals vide order dated 10/08/2018 interalia observed as follows:
    3. *"The matter was disposed of on 18.11.2015, giving liberty to the complainant move the Goa Coastal Zone Management Authority.*
    4. *The said authority thereafter passed the impugned order. It has been observed in the order that the appellants failed to remain present to justify that the construction was valid.*
    5. *The case of the appellants is that they never received notice to appear and they could not present their view points. This is a matter which can be verified by the authority itself. The appellants can appear before the authority and present their view point.*
    6. *If the authority is satisfied that the appellant did not receive any notice, the said authority may give an opportunity to the appellants to present their view point and pass appropriate orders in accordance with law.*
    7. *To enable the appellants to approach the concerned authority, we direct that status quo be maintained for a period of four weeks from today."*
  - vi. The appellants have now vide letter dated 16/08/2018 inwards the copy of the abovementioned order to GCZMA and requesting the authority to hear them and further act interms of the same.

**Decision:** The authority observed that as per order dated 10/11/2017 passed by Hon'ble NGT in Original Application no.60/2017 (WZ) and Original Application no.61/2017 the service of show cause notice was waived and parties were directed to appear before GCZMA on 14/11/2017 and place on record all such relevant material in support of their respective cases. The authority was only conferred the duty to conduct inquiry in the matter in accordance with law. Accordingly GCZMA had convened 163<sup>rd</sup> meeting on 14/11/2017 to grant personal hearing as per order dated 10/11/2017 passed by Hon'ble NGT wherein respondents remained absent while complainant were present. Thereafter, the GCZMA convened the 164<sup>th</sup> meeting on 29/11/2017 in which a final decision was taken to issue a order of demolition. The authority noted that the respondents had been given fair opportunity to appear before the Authority. However, the respondents have failed to appear before the Authority. The Authority also noted that there was no legal requirement on its part to issue a notice of personal hearing to any of the parties as the same was waived by the parties and consent was recorded in Hon'ble NGT order dated 10/11/17. Therefore, the authority decided to uphold its order of demolition dated 28/03/2018 as it has followed due procedure in terms of order of Hon'ble NGT dated 10/11/2017.

**B. Brief Background of the matter pertaining to illegal construction of quest house in Syno.360 of Anjuna village, Bardez-Goa.**

- i. The office of the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) was earlier in receipt of a complaint letter dated 08/10/2015 from Mr. Jose Lopes with regard to the alleged illegal construction of a structure in the No Development Zone and being used for commercial purpose in the property bearing Sy. No. 360 of Village Anjuna, Bardez- Goa within CRZ limits carried out by Mr. Sagardeep Sirsaikar, Mr. Jaiprakash Sirsaikar resident of H.No. 308 Welcome Rest, Chapora, Dabolwado, Anjuna, Bardez – Goa without obtaining prior permission / approval from the concerned authorities.
- ii. The matter was again placed for further hearing in the 164<sup>th</sup> meeting held on 29/11/2017. The proceeding held in the said 164<sup>th</sup> meeting held on 29/11/2017 can be seen as follows:- The Complainant Mr. Kashinath shetye appeared in person also another complainant Shri. Rajan Ghate appeared in person and submitted ownership documents nobody appeared on behalf of Respondent however complainant informed the authority that NGT directed the respondent to remain present before Authority for personal hearing and respondent also agreed to be present before the Authority however after giving opportunity to the respondent 2 times Respondent didn't appeared for the personal hearing before the Authority. The Authority in the 164<sup>th</sup> meeting held on 29/11/2017 decided to issue order to the respondent. Accordingly a demolition order bearing no. GCZMA / N / ILLE / COMPL /15-16 / 99 / 1945 dated 28/03/2018.
- iii. It may be noted that earlier vide letter dated 29/01/2018 the respondent by violator had made representation to GCZMA interalia stating that the order dated 10/11/2017 passed by NGT, Pune was not communicated by their lawyer and further relied upon various documents in favour their case. In the said representation the respondent violator also sought one opportunity of personal hearing in the interest of justice and principles of natural justice.
- iv. In both the matters the demolition orders were challenged before the Hon'ble High Court of Bombay at Goa. The matter was disposed by the Hon'ble High Court of Bombay at Goa thereby granting liberty to petitioner to approach Hon'ble National Green Tribunal. The petitioners accordingly filed appeals bearing no. Appeal no.61/2018 & 62/2018 before Hon'ble NGT, New Delhi.
- v. The Hon'ble NGT, New Delhi disposed off the both appeals vide order dated 10/08/2018 interalia observed as follows:
  3. *"The matter was disposed of on 18.11.2015, giving liberty to the complainant move the Goa Coastal Zone Management Authority.*
  4. *The said authority thereafter passed the impugned order. It has been observed in the order that the appellants failed to remain present to justify that the construction was valid.*
  5. *The case of the appellants is that they never received notice to appear and they could not present their view points. This is a matter which can be verified by the authority itself. The appellants can appear before the authority and present their view point.*

6. *If the authority is satisfied that the appellant did not receive any notice, the said authority may give an opportunity to the appellants to present their view point and pass appropriate orders in accordance with law.*
  7. *To enable the appellants to approach the concerned authority, we direct that status quo be maintained for a period of four weeks from today."*
- vi. The appellants have now vide letter dated 16/08/2018 inwards the copy of the abovementioned order to GCZMA and requesting the authority to hear them and further act interms of the same.

**Decision:** The authority observed that as per order dated 10/11/2017 passed by Hon'ble NGT in Original Application no.60/2017 (WZ) and Original Application no.61/2017 the service of show cause notice was waived and parties were directed to appear before GCZMA on 14/11/2017 and place on record all such relevant material in support of their respective cases. The authority was only conferred the duty to conduct inquiry in the matter in accordance with law. Accordingly, GCZMA had convened 163<sup>rd</sup> meeting on 14/11/2017 to grant personal hearing as per order dated 10/11/2017 passed by Hon'ble NGT wherein respondents remained absent while the complainant was present. Thereafter, the GCZMA convened the 164<sup>th</sup> meeting on 29/11/2017 in which a final decision was taken to issue an order of demolition. The authority noted that the respondents had been given fair opportunity to appear before the Authority, however, the respondents have failed to appear before the Authority. The Authority also noted that there was no legal requirement on its part to issue a notice of personal hearing to any of the parties as the same was waived by the parties and consent was recorded in Hon'ble NGT order dated 10/11/17. Therefore, the authority decided to uphold its order of demolition dated 28/03/2018 as it has followed due procedure in terms of order of Hon'ble NGT dated 10/11/2017.

*The meeting ended with a vote of thanks to the chair.*

Sd/-  
(Ravi Jha, IAS)  
Member Secretary, GCZMA

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ANNEXURE I North Goa

VILLAGE :- Anjuna				Taluka: Bardez			
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible Area in Sq. mts.	Remarks
				Huts	Shacks		
1	Amit Kalra	126	10	2	1	78.75	Recommended
2	Maria Tereza Marlene Sebastiana D'Souza	126	14	8	0	133.33	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
3	Romualdo Damaciano Fernandes	131	51 & 56	4	0	66.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
4	Vaishali Ramesh Shirodkar	129	47	4	0	66.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

5	Babu Govekar	72	20 & 32	18	1	380.00	Recommended Subject to submission of consent to establishment from GSPCB
6	Ranjeet Sing Shekawat	71	12	12	1	271.13	Recommended
7	Antonio salvodor custodio Britto	213	6	0	1	554.42	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
8	Jagmohan Singh Kohli	215	4	14	1	458.66	Recommended
9	Robert F. Coutinho	213	5	8	1	591.64	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
10	Nitin Doctor	216	5	7	1	133.33	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

VILLAGE :- CALANGUTE		TALUKA :- BARDEZ					
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible area in sq.mts	Remarks
				Huts	Shacks		
1	Dominic D'Souza	207	1-B	13	0	270.83	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
2	Christopher Dias	245	6	0	1	166.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

VILLAGE :- CANDOLIM		TALUKA :- BARDEZ					
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for Huts	Shacks	Permissible area in sq.mts	Remarks
1	Jose C. Pereira	123	4	0	2	106.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
VILLAGE :- PALIEM		TALUKA :- PERNEM					
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible area in Sq.mts	Remarks
				Huts	Shacks		
1	Jitendra Deshprabhu	154	0	0	1	80.00	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
VILLAGE :- QUERIM		TALUKA :- PERNEM					
Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible area in Sq.mts	Remarks	
			Huts	Shacks			
Usha Arolkar	108	2	27	2	2275.00	Recommended The NOC will be issued after submission of consent to establishment from GSPCB	

ANNXURE -IISouth Goa

Taluka:-Salcete		Village-Benaulim						
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible Area	Remarks	
				Huts	Shacks			
1	Ivina Da Costa Azaredo	369	1-C	0	1	115.83	Recommended The NOC will be issued after submission of consent to establishment from GSPCB	
2	Anastasia Leonora Mendes	362	1	0	1	106.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB	
3	Julieta Crosto	370	9	12	1	455.00	Recommended	
4	Bomfilio Rodrigues	352	1	0	1	120.00	Recommended The NOC will be issued after submission of consent to establishment from GSPCB	
5	Remedios Fernandes	352	1	0	1	116.67	Recommended	
6	Sanjay Fernandes	345	1	0	1	157.92	Recommended	

7	Faustino Joao Elias Fernandes	357	1	0	1	156.67	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
8	Ace Hotels & Resorts Pvt. Ltd.	364	1 To 11	22	1	1085.83	Recommended

VILLAGE :- CAVELOSSIM/MOBOR			TALUKA: SALCETE				Permissible Area	Remarks
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div. No.	Proposed				
				Huts	Shacks			
1	The Leela Goa	100	1	0	1	85.71	Not recommended as the establishment has not yet complied with GCZMA directions in a different matter.	
2	Bradley Gaffino (India) Pvt. Ltd.	113	8	0	1	339.28	Recommended	
3	James Everisto Barretto	109	1	0	1	120.83	Recommended	
4	Nova Resorts Pvt. Ltd	134	3	10	1	264.28	Recommended The NOC will be issued after submission of consent to establishment from GSPCB	

VILLAGE :- COLA				TALUKA :- CANACONA				
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for			Permissible Area	Remarks
				Huts	Shacks	Tents		
1	Clement Rodrigues	131	3	10	1	0	201.67	Recommended
2	Kirti Nerlekar	280	1	10	1	1	595.83	Recommended

Village-Nagarcem-Palolem		Taluka Canacona				Remarks		
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div. No.	Applied for				
				Huts	Shacks		Tents	
				Permissible Area				
1	Govind Dessai	36	11	12	1	0	284.92	Recommended
2	Bhuwan Chandra Pande	103	11	6	1	0	152.31	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
3	Kennedy Alex Lobo	118	24	16	1	0	443.08	Recommended
4	Bhuwan Chandra Pande	103	12	14	0	0	226.15	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
5	Wilson Fernandes	102	2	14	1	0	225.38	Recommended
6	Bharat B. Yonjan	103	5-B	12	1	0	327.46	Recommended

7	Suraj Ballikar	117	12 - D	8	0	0	73.85	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
8	Anthony Fernandes	118	22	14	0	0	216.46	Recommended
9	Gonzago Coutinho	118	34	10	0	0	138.46	Recommended
10	Adhiraj Shantaji Naik Gaonkar	36	13	18	1	0	162.31	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
11	Mariano Diniz	117	6	11	1	0	175.96	Recommended
12	Sucorina D'cunha	117	6	20	0	0	265.38	Recommended
13	Francisco Dourado	118	27	18	1	0	325.38	Recommended
14	Prakash Komarpant	118	27	7	1	0	200.92	Recommended
15	Leocadia Sandra Diniz	118	27	18	0	0	276.92	Recommended
16	Kushwant Bhagat	102	2	14	1	0	304.62	Recommended

17	Mario Rebello	118	8-B	9	0	0	164.77	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
18	Umesh Dessai	81	1	9	1	1	203.85	Recommended
19	John Douglas Coutinho	118	23	18	1	0	461.54	The NOC will be issued after clarification regarding consent to establishment from GSPCB
20	Irena Fernandes	118	9	12	0	0	230.77	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
21	Hilary Fernandes	118	27	11	1	0	267.28	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
22	Anand Dessai	118	6	18	1	0	367.69	Recommended
23	Suchendra Painginkar	36	7	5	1	0	106.31	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
24	Sedrick Travasso	117	6	8	0	0	107.67	Recommended
25	Akhil Naik Gaonkar	118	32	11	0	0	201.05	Recommended

26	Mercy Fernandes	118	28	24	1	0	424.62	Recommended
27	Pankaj Naik Gaonkar	117	10 & 11	13	1	1	227.69	Recommended
28	Laximan K. Kankonkar	36	7	6	0	0	63.85	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
29	Joaquim Filipe Do Eufemio Cardoso	117	12	9	1	0	196.55	Recommended
30	Satendra Pagui	36	9-K	6	1	0	124.43	Recommended
31	Somnath Kankonkar	36	7	5	0	0	53.08	Recommended
32	Anand Dessai	117	1	20	1	0	415.38	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
33	Manjusha Bhairali	117	1	10	1	0	150.77	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

34	Prashant Shrikant Pagui	36	9	0	1	0	38.46	Recommended
35	Mr Santosh N Patil	103	1	8	1	0	307.69	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
36	Radha Krishna pagui	36	7	8	1	0	94.95	Recommended
37	Luis Dcunha	117	6	12	0	0	138.46	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
38	Juliana Cardozo	118	34	0	1	0	80.77	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
39	Joseph Cardozo	118	34	6	1	0	106.15	Recommended
40	Anthony Cajé Cardoz	118	34	10	0	0	166.15	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
41	Anthony Cajé Cardoz	117	1	10	0	0	166.15	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

42	Nirmala Bhikar	118	5	16	0	0	342.65	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
43	Bharat Hotels limited	28	1	0	1	0	212.31	Recommended
44	Tanaya Kankonkar	36	7	6	0	0	73.32	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
45	Jason Rodricks	36	15	22	1	0	496.51	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
46	Kamrudin Jassani	36	16	40	1	4 yoga	1386.60	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
47	Francisco Da Costa	120	32	24	1	0	425.38	Recommended
48	Amarnath Komarpant	122	2	10	1		186.15	Recommended
49	Rajesh Bhikan Pagi	36	9	9	1	0	122.12	Recommended

50	Linda Cardoz	118	27	8	0	0	0	123.08	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
51	Videsh M. Dessai	118	32	10	0	0	0	134.62	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
52	Prashant Kankonkar	66	12-B	6	0	0	0	138.85	Recommended
53	Uday Bhikan Pagi	120	8	20	1	0	0	541.69	Recommended
54	Mr Pascol Fernandes	120	20	11	0	0	0	126.92	Recommended
55	Latangio Fernandes	118	22	16	0	0	0	247.38	Recommended
56	Rosilina Pereria	117	6	11	0	0	0	126.92	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
57	Thanka Prasad Nimlal	103	3 & 15	16	1	0	0	243.08	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
58	Vasant P FalDessai	118	32	15	1	0	0	134.62	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

59	Prashant S. Kankonkar	66	11	0	1	0	26.92	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
60	Pio Cotta	118	1	0	1	0	69.77	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
61	Joaquina C. Fernandes	36	10	44	1	0	443.85	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
62	Mr. Uday Sudhakar Desai	117	11	5	1	0	92.31	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
63	Smt. Pooja Komarpant	66	2	5	0	0	69.23	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
64	Usha Warik	68	1	6	0	0	81.42	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
65	Rekha Kankonkar	36	7	6	1	0	55.38	Recommended
66	Vijay Gokuldas Komarpant	36	1	15	1	0	461.08	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

67	Ramnath S. Pagui	36	12	10	1	0	134.15	Recommended
68	James J. Fernandes	120	21-A	13	1	0	127.69	Recommended
69	Sunil Pagi	120	20	8	0	0	73.85	Recommended
70	Albano Fernandes	120	12	10	0	0	201.92	Recommended
71	Franko Fernandes	120	9	10	1	0	214.62	Recommended
72	Baptista Gomes	120	13	19	1	0	368.46	Recommended
73	Lira Dias	120	21-A-3	6	0	0	73.08	Recommended
74	Nitin Gokuldas Pagi	68	1	10	1	0	201.54	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
75	John Fernandes	120	12	7	1	0	181.54	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
76	Miss. Philomena D'Costa	120	7	23	1	0	213.08	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

77	Kritika Krishna Pagi	120	9	19	1	0	240.26	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
78	Jairam G. Pagi	120	11	6	0	0	109.66	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
79	Bhavaneshi Raghu Pagui	120	1	10	0	0	207.69	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
80	Rupesh P. Pagi	120	6	10	0	0	166.15	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
81	Narayan S.Pagi		6	5	0	0	73.85	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
82	Kritika Krishna Pagi	120	9	19	0	0	240.26	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

Taluka :- Salcete			Village :- Varca				
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible Area	Remarks
				Huts	Shacks		
1	Eva Emma Rebello	177	2	0	1	41.03	Recommended The NOC will be issued after submission of consent to establishment from GSPCB
2	Pascol Rebello	177	2	0	1	63.68	Recommended
3	Elvino Futardo	200	2-B	0	1	51.28	Recommended

VILLAGE :- VELSAD			TALUKA :- MORMUGAO				
Sr.No.	Name of the Applicant	Sy. No.	Sub. Div No.	Applied for		Permissible Area	Remarks
				Huts	Shacks		
1	Sanjeev Singh	54	1-C	22	1	240.05	Recommended The NOC will be issued after submission of consent to establishment from GSPCB

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702  
Tel/Fax No: 0832- 2407700



Email Ids:  
Chairman, GSPCB, [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB, [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office, [gmail.gspcb@gov.in](mailto:gmail.gspcb@gov.in)

No. 12/2022-PCB/1214374/G0009396

Date: 23/08/2022

**Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(1) of the Hazardous and Other Wastes (Management and Transboundary Movement) 2016 as amended thereafter.**

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE is hereby granted to:

**M/s. ROMEO LANE**  
(Represented by: Mr. Robert Coutinho)  
(Green Category)

Survey No.213/5, Vagator,  
Ozran, Anjuna, Bardez-Goa.

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate is valid up to 31/05/2024.

2. This Consent to operate is valid for the operation of:

Sr. No	Description	Capacity
1	Shack (Temporary)	60 persons (seating Capacity)

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the shack (sewage & sullage) shall not exceed 4.2 K.L.D.

(ii) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be disposed in DRDO-approved Bio-Digester or equivalent technology for treatment of domestic wastewater, as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 100
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

(iii) A good house-keeping shall be maintained within shack's premises. All pipes, valves and drains leading to holding-tanks shall be maintained in leak-proof condition. Floor washings shall be maintained and shall not be allowed to find way in open beach-areas.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

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*Robert. F. Coutinho*

(iv) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the shack shall be properly classified, as referred below, and disposed-off after maintaining the register of such disposal.

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Biodegradable (wet) waste	30 Kgs/Day	Disposed through Contractor appointed by Local Village Panchayat
2.	Non-biodegradable (dry) waste	25 Kgs/Day	
3.	Used cooking oil	100litres/month	To be disposed through the authorized vendor registered with the GSPCB

(v) The applicant should upload monthly statement, as per format referred below, regarding the solid-waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	NO <sub>x</sub> HC CO PM			
					(g/kw-hr)			
1.	D.G. set	01	125KVA	0.9	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set (for 125 KVA D.G. set)	4.0 meters

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for 125 KVA D.G. set)	12lts/hr

(iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring -Material & methodology for isokinetic sampling within one month of issue of the consent and submit compliance report to this office.

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks annually from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.

(vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

Robert. F. Coutinho

- (viii) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series II No.42 dated 13th January 2022 regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	30ltrs/annum	To recycler registered with SPCB and having valid authorization of SPCB.

- (ii) *The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up a display board at prominent location near the main gate providing details as per the proforma @ <http://goaspcb.gov.in/Hazardous-Waste-Management> for display of information related to Air, Water and Hazardous Waste generation.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit annual returns online to the Board for financial year by 30<sup>th</sup> June of every year.

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Near Pileme Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

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*Robert. F. Coutinho*

6. **GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re-inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in".

*Robert. F. Coutinho*

- (xvi) The unit shall comply to the Circular issued by the Board regarding Mechanism/Guidelines for Control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of Restaurants/hotels/motels/banquets etc. in view of the NGT Order in OA No 400/201 dated 10/06/2021 and as amended thereafter.
- (xvii) The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021, shall be prohibited with effect from the 1st July, 2022.
- (xviii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.

To,  
M/s. ROMEO LANE,  
(Represented by: Mr. Robert Coutinho)  
Survey No.213/5, Vagator,  
Ozran, Anjuna, Bardez-Goa.

Copy for favour of information to -

- The Member Secretary, Goa Coastal Zone Management Authority (GCZMA), C/o. Department of Science , Technology & Environment, Alto-Porvorim, Goa.
- The Director, Directorate of Food & Drugs Administration, Bambolim - Goa.
- The Director, Department of Tourism, Paryatan Bhavan, Pato, Panaji - Goa.
- Accounts Section.
- Concerned File.
- Guard File

Received Consent fee of: The Capital Investment of the unit is Rs. 1,57,00,000/-

Challan no.	Amount	Date
2605	Rs. 26,400/- (A, W & H Consent fees)	04/04/2022

DR SHAMILA MONTEIRO  
Digitally signed by DR SHAMILA MONTEIRO  
Date: 2022.08.23  
17:14:46 +05'30'

(Dr. Shamila Monteiro)  
Member Secretary  
For Goa State Pollution Control Board

Robert - F. Coutinho

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

**CUSTOMER FEEDBACK**

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name:.....Contact .....

Address:.....

Email: ..... Date.....

Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspccb.gov.in](http://www.goaspccb.gov.in)?Yes  No 

If yes, is the Citizen Charter simple and easy to understand?

Yes  No 

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

Signature &amp; date

To,  
The Member Secretary,  
Goa State Pollution Control Board,  
Near Pilerne Industrial Estate,  
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

-----  
Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

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*Robert F. Coutinho*



# Office of the Village Panchayat

WARD No. 1

ANJUNA - CAISUA

Bardez - Goa

E-mail: caisua-vpsec.goa@nic.in

Ref: No. V.P./Any-caisua-201599

Dated: 25/05/2022

## NO OBJECTION CERTIFICATE (PROVISIONAL)

Village Panchayat Anjuna - Caisua has resolved vide resolution No. 8(242) approved in the meeting held on date 16/05/2022 to issue Permission to Robert F. Coutinho for starting business of NOC for temporary wooden shack & Huts bearing House No. 21315 situated at Vagator Anjuna at premises to the following conditions.

1. Before commencement of the business applicant/s shall obtain required Licence/N.O.C.s from the concerned authorities (i.e. FDA / Labour / Fire Officer / Pollution Control Board / Health Officer / Tourism Dept., etc.) if applicable.
2. The applicant/s shall co-operate with the office bearers/employees of the Panchayat Anjuna - Caisua and when they pay visit to the establishment for any enquiry or inspection.
3. The applicant/s shall comply with all lawful instructions issued by the Panchayat or any any authority of the State Government.
4. The solid / liquid waste generated during the course of business & subsequently should be disposed off by the applicant/s in a scientific manner in its own property without harming the environment.
5. Parking of Vehicle should be within the plot area itself & it should not obstruct the Vehicular Traffic & pedestrians.
6. This provisional N.O.C. issued is valid for a period of 31<sup>st</sup> March 2023 months commencing from the date of issue.
7. The grant of permission is not to be taken as operating to discharge any obligation of liability imposed or incurred by any other matter in connection with building bye-laws or any other laws or bye-laws concerning roads, building etc.
8. The permission holder shall, before starting the business, submit all the NOC's from the concerned authorities relevant to the matter & subsequently obtain a final permission/ Trade establishment license from the Village Panchayat.
9. Eating houses or establishments shall not keep, sell or provide any tobacco or tobacco related products in any form of Cigara, Cigarettes, Biddies, Gutka, Hukka etc. at their respective approved eating houses.
10. This N.O.C. is liable to be revoked if conditions stated herein are not complied with or if it is found that any structural changes are affected to the licensed premises without obtaining required permission from Village Panchayat.

The applicant/s has paid respective fees of Rupees 20,000/- under Receipt

No. 150190 Date 24/05/2022

To,

Shri / Smt. Robert F. Coutinho  
Vagator Anjuna



D. S.  
Secretary  
SECRETARY  
P. ANJUNA - CAISUA

Office of the Village Panchayat

Pin 2273248  
Ward No. I

ANJUNA - CAISUA  
Bardez - Goa

No. V.P./Anj-Caisua-23/4247

Dated: 20/02/2023

NO OBJECTION CERTIFICATE (PROVISIONAL)

Village Panchayat Anjuna - Caisua has resolved vide resolution No. 11(2) approved in the meeting held on date 28/1/2023

to issue Permission to Antonio Salvador Custodio De Brito for starting business of temporary 6 Cottages and 1 Reception at premises bearing House No. 21316 situated at Anjuna, subject to the following conditions.

1. Before commencement of the business applicant/s shall obtain required Licence/N.O.C.s from the concerned authorities (i.e. FDA / Labour / Fire Officer / Pollution Control Board / Health Officer / Tourism Dept., etc.) if applicable.
2. The applicant/s shall co-operate with the office bearers/employees of the Panchayat Anjuna - Caisua as and when they pay visit to the establishment for any enquiry or inspection.
3. The applicant/s shall comply with all lawful instructions issued by the Panchayat or any authority of the State Government.
4. The solid / liquid waste generated during the course of business & subsequently should be disposed off by the applicant/s in a scientific manner in its own property without harming the environment.
5. Parking of Vehicle should be within the plot area itself & it should not obstruct the Vehicular Traffic & pedestrians.
6. This provisional N.O.C. issued is valid for a period of 3<sup>rd</sup> March 2023 months commencing from the date of issue.
7. The grant of permission is not to be taken as operating to discharge any obligation of liability imposed or incurred by any other matter in connection with building bye-laws or any other laws or bye-laws concerning roads, building etc.
8. The permission holder shall, before starting the business, submit all the NOC's from the concerned authorities relevant to the matter & subsequently obtain a final permission/ Trade establishment license from the Village Panchayat.
9. Eating houses or establishments shall not keep, sell or provide any tobacco or tobacco related products in any form of Cigars, Cigarettes, Biddies, Gutka, Hukka etc. at their respective approved eating houses.
10. This N.O.C. is liable to be revoked if conditions stated herein are not complied with or if it is found that any structural changes are affected to the licensed premises without obtaining required permission from Village Panchayat.

The applicant/s has paid respective fees of Rupees 20,000/- under Receipt No. 1549/60 — Date 20/2/2023

To,  
Shri / Smt. Antonio Salvador Custodio De Brito  
Anjuna



[Signature]  
Secretary  
**SECRETARY**  
V. P. ANJUNA - CAISUA



GOVERNMENT OF GOA  
DEPARTMENT OF TOURISM

Paryatan Bhavan, Patto, Panaji-Goa

Tel: 0091 (0) 832-2438750 / 2494207

Fax: 0091 (0) 832-2494227

Email:deptgoatourism@gmail.com Web:www.goatourism.gov.in.

No.: Pvt Shack/2022-23/SHAN000115

Dated: 06-Feb-2023

To,

Robert Felicio Coutinho  
Romeo lane  
H.No 548 Coutin Vaddo, Anjuna,  
Bardez, North Goa,  
Pincode - 403509



Ref: Approval of GCZMA No. GCZMANSHACKHUTcott tent/-17 dated 01-Nov-2021

Sub: Registration Certificate for Temporary Shack in Private Property in Goa for the Tourist Season 01-Oct-2022 to 31-May-2023.

Sir,

This has reference to your application dated 09-Dec-2022 addressed to Director of Tourism on the above cited subject.

In the above context, it is informed that this Department has **No Objection** for Registration of Temporary Shack-1 No. ( 24 x 12) in Private property bearing Survey No. 213/516/213/516 of village Anjuna to cater the tourists /locals for the Tourist Season 01-Oct-2022 31-May-2023 subject to compliance with the directives issued by the Hon'ble High Court of Bombay at Goa from time to time and with the directions issued by the Goa Coastal Zone Management Authority (GCZMA) and Tourism Policy for Registration of temporary seasonal structures for Tourist Season from 01-Oct-2022 to 31-May-2023 for strict compliance:-

1. The Temporary Shack-1 No. ( 24 x 12) shall be put up only in the Survey No. 213/516/213/516 situated at Anjuna.
2. The Registration granted shall be valid for current Tourist Season i.e. from the date of issue of registration upto 31-May-2023 and shall be subject to the applicant obtaining the required licenses/permissions from the Village Panchayat/Municipality, Health Department, Food & Drugs Administration, Fire Services, Commercial Taxes Department and other concerned authorities.
3. The Temporary Shack/Hut/Tents shall be made out of eco-friendly materials like bamboos/wooden poles with thatched palm leaves/thatched bamboo mat roofing and **NO TIN or PLASTIC SHEETS** shall be used. **No permanent construction materials nor iron structures or iron sections of any nature shall be allowed to be used. The floor at the maximum can be of wooden planks. No cement/khadappa floor shall be allowed. The instructions issued by the GCZMA in these regards shall have to be strictly followed. The concerned Village Panchayat/Municipality Shall prevent permanent construction in the temporary Shack/Huts/Tents.**



4. **This Registration is issued subsequent to the payment of fees by the applicant of Rs.50000 vide Cash dated 06-Feb-2023.**
5. The applicant shall not sublet the Shack/Hut/Tents. Association with Lamanis, Masseurs and Hawkers shall not be permitted.
6. The applicant should not have any criminal record nor involve in any illegal activities, including trafficking in drugs, immoral activities, paedophilia, etc.
7. The applicant shall not discharge dirty water, liquid, sewage from the toilets, garbage or any dry waste on the beach, or into the sand. **The applicant will be required to maintain two dust bins, one for biodegradable waste with a lid and the other for non-biodegradable waste.** Each applicant will also maintain a container to collect the waste water generated from washing, etc and it shall be disposed off by applicant at its own risk and cost.
8. The applicant will be required to compulsorily provide toilet facility which as far as possible should be eco-friendly for their respective Shack/Huts/Tents. The toilet facility should be either of Bio toilet/Chemical mobile toilet.
9. Area surrounding the temporary Shack/Hut/Tents must be kept clean. Burning or buying of waste/garbage in any form is not allowed. In case, any dirt/garbage, fire wood, charcoal, etc. is found behind the Shack/Hut/Tents or nearby or in the bushes/vegetation/sand dunes, the N.O.C of the applicant will be cancelled.
10. **No foreigners shall be permitted to work in any temporary Shack/Hut/Tents without work Visa.**
11. 'No smoking' and 'No spitting' board has to be displayed by each applicant within his/her temporary Shack/Hut/Tents and shall observe the rules and regulations under the Goa Prohibition of Smoking and Spitting Act, 1997 and the central act i.e. Cigaretts and Other Tobacco Products Act. Further, the N.O.C issued by the Department of Tourism should be displayed within the Shack/Hut/Tents premises which should be visible to the Guests/Authorities.
12. The applicant shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same, the applicant will be held responsible for violation of CRZ Notification, 1991 and CRZ notification 2011 and action initiated against the violators.
13. The applicant have no right to object any Shack permitted by the Department of Tourism on identified beaches of Goa in front of the Private Property.
14. In case it is proved that the ownership of the land is not in the name of applicant/land owner who issues the Registration with the photography identity as proclaimed in the application form, the Registration shall stand cancelled/revoked forthwith without any further Notice. The Department may also file criminal cases if necessary.
15. In case of failure to abide any conditions as applicable under this Certificate of Registration he/she shall be **debarred** from applying for Shack/Hut/Tents in private property.
16. In the event of any complaint received against the applicant with documental proof, the N.O.C granted shall be cancelled/revoked.
17. The applicant shall follow any other instruction/order issued by this Department from time to time.
18. This NOC is valid for the tourist season from **01-Oct-2022 to 31-May-2023**



**NOTE:**

1. Necessary ownership Title/Form I & XIV to be scrutinized & verified by the respective Village Panchayat/Municipality before granting of license for Registration of Temporary Shack/Hut/Tents.
2. This is only a No objection Certificate from the Department of Tourism and the Permission letter/License to operate the Shack/Hut/Tents shall be issued by respective Village/Panchayat/Municipality.
3. In case of any illegality, this Department shall not be held responsible in any manner.

Yours faithfully,



**Kuldeep Arolkar**  
**Prescribed Authority &**  
**Deputy Director of Tourism**  
**(North Zone Office)**

**Copy to:**

- 1)The Sarpanch/Chief Officer, Village Panchayat/Municipal Council Anjuna.
- 2)The Collector, North-Goa.
- 3)The Superintendent of Police, North-Goa.
- 4)The Excise Commissioner, Panjim-Goa.
- 5)The Chief Electrical Engineer, Panjim-Goa.
- 6)The Chief Electrical Engineer, Public Works Department, Panjim-Goa.
- 7)The Director, Food & Drugs Administration, Panaji - Goa.
- 8)The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
- 9)Directorate of Health Services, Panaji - Goa.
- 10)The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
- 11)The Police Inspector, Tourist Police Cell, Panaji - Goa.
- 12)Guard file.
- 13)O/c.





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GOA@GO

ANNEXURE  
P.

DEPARTMENT OF EXCISE  
GOVERNMENT OF GOA  
FORM E- 25 B

Occasional license for retail sale of liquor for stall in connection with public entertainment of temporary nature and such other public gatherings:

License No.

:- OGC/PVT/13

Name and address of the license holder :- Shri. Robert F. Coutinho

Detail of stall :-

" ROMEO LANE VAGATOR OZRAN"  
Under Survey No 213/5 situated  
at Ozrant, Vagator. Bardez Goa.

Details of the public entertainment /public gathering (not applicable to shack/stalls permitted by Department :- Occasional Licence

This licence is valid for the period 11/10/2022 to 31/05/2023

Hours of sale: 9.00 am to 1.00 am.

Licence fee of Rs. 50,000/-paid under challan No.2022200798623, dated 11/10/2022.

The licence holder is hereby authorized to sell in retail liquor for consumption on the stall described above, subject to the provision of Goa Excise Duty Act 1964 and Rules made there under and the conditions given below:

This licence may be cancelled or suspended if any declaration made or information given in the application thereof is found to be false or if any undertaking given with such application is not carried out or if the licence fails to comply with the provision of the aforesaid Act and the Rules made there under and the conditions given in the licence.

Conditions of licence

1. The applicant should poses permission/N.O.C. from the local Authorities viz the Gram Panchayat/ Municipal Council/ Corporation etc as the case may be for grant of liquor licence in the proposed stall.
2. The licensee shall obtain all the relevant permission from the other Government Authorities under various Laws, Rules etc, prior to the conduct of the sale of liquor on the licensed stall.
3. The license shall be valid only for the days and time specified and for one stall described herein above.
4. The licence cannot be sublet or transferred without the permission of the Commissioner of Excise.
5. No Foreigners should be employed with or without payment
6. The licence should be displayed at a prominent place.
7. That the record of liquor should be maintained.
8. Any other conditions imposed from time to time.

Place: Mapusa Goa.

Dated:- 11/10/2022.

Issuing Authority  
Excise Inspector  
Excise Station  
Bardez Taluka

Copy to:

The Commissioner of Excise,  
Panaji Goa.

277  
Government of Goa  
Directorate of Fire & Emergency Services

North Zone, Panaji  
Goa - 403001 - India

ANNEXURE G

File No.: DFES/SFOMAP/2022/1

Date : 04-10-2022

NO OBJECTION CERTIFICATE

(Rule No. 26)

Sub:- Uses of places and trades for purpose involving risk from fires.No  
Objection Certificate issued under Goa State Fire Force Act 1986 and  
Rules 1997 to Robert F Coutinho, 213 5 Anjuna Bardez Developed by  
ROBERT F. COUTINHO, Robert F Coutinho Sy.No, 213/5, Vagator, Anjuna,  
Bardez, GOA

Ref:- Application No. FES2203580 dated 04-Oct-2022

Consequent upon the Fire Prevention Inspection of the premises of Mr Robert F. Coutinho,  
H.No. 213/5, Vagator, Anjuna, Bardez, Goa that the existing in-built Fire Protection Arrangements are  
in working condition, there is No Objection from Fire Safety point of view to renew the No Objection  
Certificate of the said premises for Running Temporary Shack in the designated area.

*It shall ensured that the Fire Protection Arrangements installed are maintained which can be  
safely and effectively used at all material times during the certificate validity period.*

The No Objection Certificate is valid for a period of One year. The next date of inspection for  
renewal shall be on 12.09.2023.

To,  
Mr Robert F. Coutinho,  
H.No. 213/5, Vagator,  
Anjuna, Bardez, Goa.

MARVYN  
BOSCO  
AGNELO  
FERRAO

Digitally signed  
by MARVYN  
BOSCO AGNELO  
FERRAO  
Date: 2022.10.04  
18:19:08 +05'30'

Phone Nos.: +91 (832) 262900  
Fax No.: +91 (832) 262900  
[www.dfes.goa.gov.in](http://www.dfes.goa.gov.in)  
Email: [map-fire.goa@nic.in](mailto:map-fire.goa@nic.in)



**Government of Goa**  
**Directorate of Fire & Emergency Services**

Mapusa Fire Station,  
Goa - 403507 - India



File No.: DFES/SFO/MAP/LIC-FEE/2022-23/ 447

Date: 14.09.2022.

**MEMORANDUM**

Ref: - Govt. Notification No.3/7/85-HD (G) Vol.II, dated 18.05.2010.

In pursuance of the Government Notification referred to above, an amount of Rs. 7260/- (Rupees Seven Thousand Two Hundred Sixty Only) is leviable towards the issue of No Objection Certificate for premises of "Mr Robert F. Coutinho" Admeasuring for 726 Sq.mtrs situate at H.No. 213/5, Vagator, Anjuna, Bardez, Goa, at the rate of Rs.10/Sq.mtr. built-up area under Goa Fire Force Rules 1997 for licensing purpose.

The amount should be remitted to the Accounts section of this Directorate for issue of No Objection Certificate as required for your Establishment/Occupancy.



*News*  
( BOSCO FERRAO )  
STATION FIRE OFFICER  
OFFICER-IN-CHARGE  
FIRE FORCE STATION MAPUSA.

To,

Mr Robert F. Coutinho,  
H.No. 213/5, Vagator,  
Anjuna, Bardez, Goa.

( With reference to Your letter No. FES2203580. dated: 26.07.2022 )

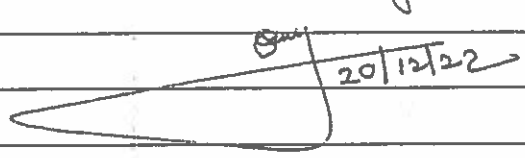
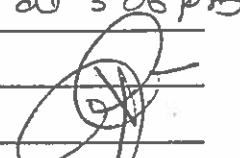

Phone Nos: +91 (832) 2262900  
Mapusa Fire Station

Fax No.: +91 (832) 2262900  
[www.goalfes.gov.in](http://www.goalfes.gov.in)  
Email: [map-fire.goa@gmc.in](mailto:map-fire.goa@gmc.in)

Date	No. of Exhibit	Case No. ADP-I/Any-Case/PA. 244 of 20 22.	Date to which the case is adjourned
		Mr. Robert Coutinho	
		S/o. Mr. Antonio Coutinho	
		R/o. 548, Coutinho Waddo,	
		Anjuna, Bardez - Goa.	
		v/s	
		Complainant/Applicant/Appellant/Plaintiff	
		Village Panchayat - Anjuna - Casua	
		Through Secretary -	
		Anjuna Bardez Goa.	
		Accused/Opponent/Respondent/Defendant	
		Appeal filed v/s 66(7) of	
		Goa Panchayat Raj Act 1994.	
13.12.2022		Issue notices to both the parties fixing the matter for hearing on <u>13/12/22</u>	20.12.2022 10:30am
20.12.2022		Adv. L. Raghunandan is present on behalf of the Appellant. Adv. K. Kerkor is present on behalf of Resp/vp and has filed vakalatnama and seeks time to file reply. Time granted till the Resp. files reply in the matter both the parties to the proceeding are directed to maintain	



C. R. C.

Date	No. of Exhibit	Case No. of 20	Date to which the case is adjourned
		status-quo till the next	
		date of hearing is	17.01.2023
			
			 For Appellant
<b>CERTIFIED COPY</b>			
Copy applied for on <u>22.12.2022</u>			
Date given to the party for taking delivery of the copy and extension there of if any <u>---</u>			
Copy ready for delivering on <u>23.12.2022</u>			
Copy delivered on <u>23.12.2022</u>			
Typed by <u>Xerox</u>			
Compared by <u>---</u>			
Checked by <u>---</u>			
Copying fees; Rs. <u>8/-</u> (Rupees <u>Eight only</u> )			
(Director of Panchayat) credited in State Bank of India receipt No. <u>17/170</u> <u>23.12.2022</u>			
and 23/12/22 Teja Sempurshkar (Sr. Steno)			
By order of Addl Director of Panchayat Panaji - Goa			

